



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1993

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MEGHALAYA ACT 1 OF 1993
THE MEGHALAYA APPROPRIATION (No. I) ACT, 1993

(As passed by Assembly on 19th March, 1993)

(Received the assent of the Governor on the 19th March, 1993)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 20th March, 1993)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year, 1992-93

Be it enacted by the Legislature of Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1993
Withdrawal of Rs. 19,14,16,822 from and out of the Consolidated Fund of Meghalaya for the financial year 1992-93	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the schedule amounting the aggregate to the sum of rupees nineteen crores, fourteen lakhs, sixteen thousand eight hundred twenty-two towards defraying the several charges which will come in the course of payment during the financial year 1992-93 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
1.	<div style="display: flex; align-items: center;"> <div style="font-size: 3em; margin-right: 10px;">{</div> <div style="text-align: center;"> 2011-Parliamentary/State/Union Territory legislature 2058-Stationery and Printing 4058-Capital Outlay on printing and Stationery </div> <div style="font-size: 3em; margin-left: 10px;">}</div> </div>	Revenue	1,00,000	1,00,000
		Capital
2.	2012-Governor	Revenue	2,10,000	2,10,000
3.	2013-Council of Ministers	Revenue	3,54,425	3,54,425
4.	2014-Administration of Justice	Revenue	5,35,000	5,35,000
5.	2015-Elections	Revenue	42,00,000	42,00,000
7	2030 –Stamps and Registration	Revenue	2,00,000	2,00,000
8.	2039-State Excise	Revenue	13,15,000	13,15,000
9.	<div style="display: flex; align-items: center;"> <div style="font-size: 3em; margin-right: 10px;">{</div> <div style="text-align: center;"> 2040-Sales Tax 2045-I-Other Taxes and Duties on Commodities and Services </div> <div style="font-size: 3em; margin-left: 10px;">}</div> </div>	Revenue	5,42,490	5,42,490
		Revenue	33,34,355	33,34,355
10.	<div style="display: flex; align-items: center;"> <div style="font-size: 3em; margin-right: 10px;">{</div> <div style="text-align: center;"> 2041-Taxes on Vehicles 2070-Other Administrative Services- Purchase & Maintenance of Transport 3055-Roads & Transport 5055-Capital Outlay on Roads Transport </div> <div style="font-size: 3em; margin-left: 10px;">}</div> </div>	Revenue	33,34,355	33,34,355
		Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
11.	2045-Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity			
	2501-Special Programme for Rural Development-Integrated Rural Energy Programme	Revenue	32,02,720
	2801-Power			
	2810-Non-Conventional sources of Energy			
	6801-Loans for Power Projects	Capital	6,70,92,000
12.	2051-Public Service Commission (Charged)	Revenue	7,91,000
13.	2052-Secretariat General Services- I-Civil Departments			
	2251-Secretariat-Social and Community-I-Services-I-Civil Departments	Revenue	14,10,587
	3451-Secretariat-Economic Services -I-Civil Departments			
	5275-Capital Outlay on other Communication Services	Capital	22,60,600
				22,36,600

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
14.	2053-District Administration	Revenue	6,00,000 6,00,000
15.	2054-Treasury and Accounts Administration	Revenue	13,26,500 13,26,500
16.	{ 2055-Police 2070-Other administrative Services-Fire Protection And Control 2216-Housing-01-Government Residential Buildings 4059-Capital Outlay on Public Work (Police). 4216-Capital Outlay on Housing (Police)	Revenue	3,00,79,268 3,00,79,268
		Capital
		Revenue	9,45,369 9,45,369
		Capital
18	{ 2058-Stationery and Printing 4058-Capital Outlay on Stationery And Printing 4216-Capital Outlay on Housing -01-Government Residential Buildings	Revenue	9,45,369 9,45,369
		Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
19.	{ 2052-Secretariat General Services -II-Public Works Department Secretariat 2059-Public Works 2202-General Education 2203-Technical Education Buildings 2204-Sports, etc, Buildings 2205-Art and Culture 22010-Medical and Public Health 2216-Housing-01-Government Residential Buildings (in-charge P.W.D) }	Revenue	1,80,355	1,80,355

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
19.	<div style="display: flex; align-items: center;"> <div style="font-size: 4em; margin-right: 10px;">{</div> <div style="flex-grow: 1;"> <p>4059-Capital Outlay on Public Works</p> <p>4202-Capital Outlay on Education, Sports, etc</p> <p>4210-Capital Outlay on Medical and Public Health</p> <p>4216-Capital Outlay on Housing-01-Capital Government residential Building (in-charge P.W.D)</p> <p>4403-Capital Outlay on Animal Husbandry.</p> <p>4404-Capital Outlay on Dairy Development</p> </div> </div>

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
20.	2070-Other Administrative Services	Revenue	31,14,000	31,14,000
	Civil Defence and Home Guards				
20.	4059-Capital Outlay on Public	Capital
	Works (Civil Defence and Home Guards.				
22.	2070-Other Administrative Services				
	-IV-Guest Houses, Government Hostels etc				
	2216-Housing-01-Government	Revenue	5,46,007	5,46,007
	Residential Buildings				
	2070-Other Administrative Services				
	(i/c G.A.D)				
	4059-Capital Outlay on Public				
	Works (i/c G.A.D)	Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)																
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding																
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.														
23.	2070-Other administrative Services- V-Training, Vigilance, Administration of Citizenship Act, etc	Revenue	11,15,000 11,15,000														
24.	2071-Pension and other Retirement *Benefits.	Revenue	45,57,72 45,57,072														
26	<table border="0" style="width: 100%;"> <tr> <td style="width: 150px;">2210-Medical and Public Health</td> <td rowspan="2" style="font-size: 3em; vertical-align: middle;">}</td> <td rowspan="2" style="vertical-align: middle;">Revenue</td> <td rowspan="2" style="vertical-align: middle;">50,000</td> <td rowspan="2" style="vertical-align: middle;">.....</td> <td rowspan="2" style="vertical-align: middle;">50,000</td> </tr> <tr> <td>2211-Family Welfare</td> </tr> <tr> <td>4210-Capital Outlay on Medical and Public Health</td> <td rowspan="2" style="font-size: 3em; vertical-align: middle;">}</td> <td rowspan="2" style="vertical-align: middle;">Capital</td> <td rowspan="2" style="vertical-align: middle;">1,31,00,000</td> <td rowspan="2" style="vertical-align: middle;">.....</td> <td rowspan="2" style="vertical-align: middle;">1,31,00,000</td> </tr> <tr> <td>4211-Capital Outlay on Family</td> </tr> </table>	2210-Medical and Public Health	}	Revenue	50,000	50,000	2211-Family Welfare	4210-Capital Outlay on Medical and Public Health	}	Capital	1,31,00,000	1,31,00,000	4211-Capital Outlay on Family	Revenue	50,000 1,31,00,000
2210-Medical and Public Health	}	Revenue						50,000						50,000			
2211-Family Welfare																		
4210-Capital Outlay on Medical and Public Health	}	Capital	1,31,00,000	1,31,00,000													
4211-Capital Outlay on Family																		

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
27.	2215-Water Supply and Sanitation	Revenue	1,16,377	1,16,377
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital
4216-Capital Outlay on Housing- 01-Government Residential Buildings					
6215-Loans for Sanitation and Water Supply					
32	2230-Labour and Employment-01- Labour	Revenue	2,00,000	2,00,000
	2230-Labour and Employment-01- Labour-(A)-Inspectorate of Factories and Steam Boilers				
	2230- Labour and Employment-02- Employment and -03-Training				

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
33.	3456-Civil Supplies	} Revenue	14,15,750	5,000	14,20,750
	2408-Food Storage and Ware- Housing				
33.	4408-Capital Outlay on Food Storage and Warehousing	} Capital
	2235-Social Security and Welfare- 60-Other Social Security and Welfare Programmes	} Revenue	32,933	32,933
36.	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	} Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
37.	<div style="border-left: 1px solid black; border-right: 1px solid black; padding: 5px;"> 2235-Social Security and Welfare- 60-Other Social Security and Welfare Programmes 2075-Miscellaneous General Services 104 –Pension & Awards in Consideration of distinguished Services </div>	Revenue	12,000	12,000
39	3451-Secretariat-Economic Services-II-Planning Board and attached Offices	Revenue	5,35,158	5,35,158
41.	<div style="border-left: 1px solid black; border-right: 1px solid black; padding: 5px;"> 2552-North Eastern Areas 4552-Capital Outlay on North Eastern Areas 6552-Loans for North Eastern Areas </div>	Revenue Capital 1,67,750 1,67,750

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
44.	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation	Revenue	91,75,000	91,75,000
	2250-Other Social Services				
	2216-Housing				
	4216-Capital Outlay on Housing				
	4401-capital Outlay on Crop Husbandry				
	4702-Capital Outlay on Minor Irrigation	Capital
	4416-Investment in Agricultural Financial Institutions				
	6401-Loans for Crop Husbandry				

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
47.	2501-Special Programmes for Rural Development	Revenue	8,07,000	8,07,000
	6402-Loans for Soil and Water Conservation	Capital
49.	2404-Dairy Development 2216-Housing-01-Government Residential Buildings 2415-Agricultural Research and Education	Revenue	37,22,683
51.	2406-Forestry and Wild Life 2415-Agricultural Research and Education 4406-capital Outlay on Forest	Revenue	15,90,000	15,90,000
	4406-capital Outlay on Forest	Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	2852-Industries Revenue
	4885-Other Capital Outlay on Industries and Minerals			
53.	4858-Capital Outlay on Engineering Industries			
	4860-Capital Outlay on Consumer Industries	1,00,00,000	1,00,00,000
	6885-Loans for other Industries and Minerals			
	2851-Village and Small Industries Revenue	18,075	18,075
	2216-Housing-01-Government Residential Buildings			
54.	4851-Capital Outlay on Village And Small Industries			
	6851-Loans for Village and Small Industries

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
55.	2851- Village and Small Industries	Revenue	1,81,148	1,81,148
	2216- Housing-01-Government Residential Buildings				
	4216-Capital Outlay on Housing	Capital			
	4851-Capital Outlay on Village and Small Industries	
56.	2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development Of Mines	Revenue
	4216-Capital Outlay on Housing -01- Government Residential Buildings				
	4853-Capital Outlay on Non- Ferrous Mining and Metallurgical Industries-Non- Ferrous Metals	Capital	1,50,00,000	1,50,00,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	3452-Tourism Revenue	43,00,000	43,00,000
	4059-Capital Outlay on Public Works (Tourism)			
58.	5275-Capital Outlay on Other Communication Services	2,00,000	2,00,000
	5452-Capital Outlay on Tourism			
	7452-Loans for Tourism			
61.	7610-Loans to government Servants etc	8,00,000	28,00,000
Total		18,65,71,762	48,45,060	19,14,16,322

MEGHALAYA ACT 2 OF 1993
THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT)
ACT, 1993

(As passed by the Meghalaya Legislature Assembly)

(Received the assent of the Governor on the 31st March, 1993)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 31st March, 1993)

An

Act

To provide for the withdrawal of certain further sums from and out of the Consolidated Fund
of Meghalaya for the services of a Part of

Financial year, 1994-95

Be it enacted by the Legislature of Meghalaya in the Forty-fourth Year of the Republic of
India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1993
Withdrawal of Rs. 187,21,04,975 from the Consolidated Fund of Meghalaya for the financial year 1993-94	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of rupees one hundred eighty seven crores, twenty one lakhs, four thousand nine hundred seventy-five towards defraying the several charges which will come in the course of payment during during the period of three months beginning on the first day of April, 1993 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 1993-94.

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs	
1.	2011-Parliamentary/State/Union Territory legislature	Revenue	61,91,250	2,41,250	64,32,500
	2058-Stationery and Printing 4058-Capital Outlay on Stationery Printing	Capital	1,25,000	1,25,000
2.	2012-Governor	Revenue	6,250	21,53,750	21,60,000
3.	2013-Council of Minister 2070-Other Administrative Services, etc	Revenue	31,48,500	31,48,500
	4. 2014-Administration of Justice	Revenue	26,37,750	5,69,750	32,07,500
5.	2015-Elections	Revenue	41,09,500	41,09,500
6.	2029-Land Revenue	Revenue	1,05,13,250	1,05,13,250
	2245-Relief on Account of Natural calamities				
	2250-Other Social Services				
	3475-Other General Economic Services				
6225-Loans for Welfare of Schedule Castes, Schedule Tribes and Other Backward Classes	Capital	2,500	2,500	
6250-Loans for other Social Services					
	6401-Loans for Crop Husbandry				

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
7.	2030-Stamps and Registration	Revenue	4,75,500 4,75,5000
8.	2039-State Excise	Revenue	28,31,250 28,31,250
9.	2040-State Tax	Revenue	30,47,500 30,47,500
	2045-Other Taxes and Duties On Commodities and Services			
10.	2041-Taxes on Vehicles	Revenue	1,01,02,500 1,01,02,500
	2070-Administrative Services Purchase and Maintenance Of Transport			
	3055-Roads Transport			
	5055-Capital Outlay on Road Transport	Capital	69,37,500 69,37,500
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	2,17,56,500 2,17,56,500
	2501-Special Programme for Rural Development			
	2801-Power			
	2810-Non-Conventional sources of Energy			
	6801-Loans for Power Projects	Capital	6,50,00,000 6,50,00,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs	
12.	2047-Other Fiscal Services	Revenue	1,30,000	1,30,000
	2052-Scretariat-General Services				
	2251-Secretariat-Social and Services	Revenue	2,91,65,000	2,91,65,000
13.	3451-Secretariat-Economic Services				
	5275-Capital Outlay on other Communication Services	Capital
14.	2053-District Administration	Revenue	81,42,500	81,42,500
15.	2054-Treasury and Accounts Administration	Revenue	44,50,000	44,50,000
	2055-Police				
	2070-Other administrative Services etc	Revenue	9,67,86,000	28,750	9,67,59,750
	2216-Housing				
16.	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	Capital	13,94,250	13,94,250
17.	2056-Jails	Revenue	29,97,500	29,97,500
	4059-Capital Outlay on Public Works	Capital
	2058-Stationery and Printing	Revenue	81,87,750	81,87,750
18.	4058-Capital Outlay on Stationery and Printing				
	4216-Capital Outlay on Housing	Capital	21,94,750	21,94,750

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs
	2052-Secretariat General Services			
	2059-Public Works ...			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2216-Housing			
	4059-Capital Outlay on Public Works			
19.	4202-Capital Outlay on Education, Art & Culture			
	4210-Capital Outlay on Medical And Public Health			
	4216-Capital Outlay on Housing			
	4403-Capital Outlay on Animal Husbandry			
	4404-Capital Outlay on Dairy Development			
	2070-Other Administrative Services etc\			
20.	4059-Capital Outlay on Public Works			
		Revenue	Capital	
		5,52,75,000	5,52,75,000
		3,99,30,500	3,99,30,500
		1,15,62,500	1,15,62,500
	

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs
21.	2075-Miscellaneous General Services	} Revenue	} Capital	
	2202-General Education			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2236-Nutrition			
	3425-Other Scientific Research			
	3454-Census, Surveys and Statistics			
	4202-Capital Outlay on Education Art & Culture			
	4204-Capital Outlay on Education, Sports, Arts and Culture			
6202-Loans for Education, Arts and Culture				
22.	2070-Other Administrative Services etc	} Revenue	} Revenue	
	2216-Housing	} Revenue	} Revenue	
23.	2070-Other Administrative Services	} Revenue	} Revenue	
24.	2071-Pension and other Retirement Benefits	} Revenue	} Revenue	

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs	
25.	2070-Other Administrative Services etc	Revenue	3,23,250	3,23,250
	2075-Miscellaneous General Services				
26.	2210-Medical and Public Health	Revenue	9,02,69,625	9,02,69,625
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital	79,25,000	79,25,000
	4211-Capital Outlay on Family Welfare				
27.	2215-Water Supply and Sanitation	Revenue	4,75,82,000	4,75,82,000
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital	7,51,50,000	7,51,50,000
4216-Capital Outlay on Housing					
28.	2216-Housing	Revenue	75,35,000	75,35,000
	4216-Capital Outlay on Housing	Capital	19,97,500	19,97,500
	6216-Loans for Housing				
29.	2217-Urban Development	Revenue	2,26,25,000	2,26,25,000
	4216-Capital Outlay on Housing	Capital	78,87,500	78,87,500
4217-Capital Outlay on Urban Development					
30.	2220-Information and Publicity	Revenue	45,20,000	45,20,000
31.	2230-Labour and Employment	Revenue	81,57,000	81,57,000
32.	3456-Civil Supplies	Revenue	37,55,250	27,55,250
	4408-Capital Outlay on Food Storage and Warehousing	Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
33.	2235-Social Security and Welfare	Revenue	
	6235-Loans for Social Security and Welfare	Capital	
34.	2225-Welfare of S.C.S S.T.S and Other Backward Classes	Revenue	3,00,23,000	
	2235-Social Security and Welfare				3,00,23,000
	2236-Nutrition	Capital	3,22,500	
	4059-Capital Outlay on Public Works				3,22,500
35.	2235-Social Security and Welfare	Revenue	1,85,000	
	2075-Miscellaneous General Services	Revenue	2,35,750	
2235-Social Security and Welfare	2,35,750				
37.	2250-Other Social Services	Revenue	9,250	
38.	3451-Secretariat-Economic Services	Revenue	48,38,750	
39.	2425-Co-operation	Revenue	1,00,58,750	
	4425-Capital Outlay on Co-operation	Capital	90,31,250	
	4435-Capital Outlay on Other Agricultural Programmes				90,31,250
	6425-Loans for Co-operation				90,31,250

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	57,62,500	57,62,500
	4552-Capital Outlay on North Eastern Areas	Capital	1,87,50,000	1,87,50,000
41.	3454-Census, Surveys and Statistics	Revenue	33,12,500	33,12,500
42.	2216-Housing	Revenue	12,59,250	12,59,250
	3475-Other General Economic Services				
43.	2216-Housing	Revenue	9,65,06,000	9,65,06,000
	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
4216-Capital Outlay on Housing	Capital	1,52,75,000	1,52,75,000	
4401-Capital Outlay on Crop Husbandry					
4416-Investments in Agricultural Financial Institutions					
4702-Capital Outlay on Minor Irrigation					
6401-Loans for Crop Husbandry					

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
44.	2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing PWD Medium Irrigation Projects	Revenue	9,68,750	9,68,750
	2711-Food Control				
	4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Food Control Projects	Capital	89,50,000	89,50,000
45.	2216-Housing				
	2402-Soil and Water Conservation	Revenue	3,93,28,000	3,93,28,000
	2415-Agricultural Research and Education				
46.	2501-Special Programme For Rural Development	Revenue	79.75.000	79,75,000
47.	2216-Housing				
	2403-Animal Husbandry				
	2415-Agricultural Research and Education	Revenue	3,11,48,000	3,11,48,000
	4059-Capital Outlay on I Public Works	Capital	1,00,000	1,00,000
	4403-Capital Outlay on Animal Husbandry 6403-Loan for Animal Husbandry				

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs	
48.	2216-Housing	} Revenue	61,37,750	61,37,750
	2404-Dairy Development				
	2415-Agricultural Research and Education				
49.	2216-Housing	} Revenue	66,57,500	66,57,500
	2405-Fisheries				
	2415-Agricultural Research and Education				
50.	4216-Capital Outlay on Housing	} Capital	3,50,000	3,50,000
	4405-Capital Outlay on Fisheries				
50.	2406-Forestry and Wild Life	} Revenue	7,34,30,000	7,34,30,000
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forestry and Wild Life				
		} Capital	2,50,000	2,50,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs	
51.	2216-Housing	Revenue	5,29,62,000	5,29,62,000
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development				
	2505-Rural Development				
	2515-Other Rural Development Programmes				
52.	4216-Capital Outlay on Housing	Capital	44,75,000	44,75,000
	4515-Capital Outlay on Rural Development				
	6515-Loans for other Rural Development Programmes				
53.	2852-Industries	Revenue	30,65,000	30,65,000
	4854-Capital Outlay on Cement and Non-metallic Mineral				
	4885-Capital Outlay on Industries and Minerals				
	6885-Loans for other Industries and Minerals				
53.	2851-Village and Small Industries	Revenue	1,04,58,000	1,04,58,000
	2216-Housing				
	4851-Capital Outlay on Village and Small Industries				
	6851-Loans for Village and Small Industries				

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		The	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs	
54.	2851- Village and Small Industries	Revenue	1,88,70,500	1,88,70,500
	2216-Housing				
54.	4216-Capital Outlay on Housing				
	4851-Capital Outlay on Village and Small Industries	Capital	83,92,500	83,92,500
	5851-Loans for Village and Small Industries				
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	50,37,500	50,37,500
	4216-Capital Outlay on Housing				
55.	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	40,00,000	40,00,000
56.	3054-Roads and Bridges	Revenue	5,86,76,250	5,86,76,250
	5054-Capital Outlay on Roads and Bridges	Capital	12,36,25,000	12,36,25,000
57.	3452-Tourism	Revenue	47,32,500	47,32,500
	4059-Capital Outlay on Public Works				
	5452-Capital Outlay on Tourism	Capital	64,50,000	64,50,000
58.	3606-Aid Materials and Equipments	Revenue
59.	5465-Investment in General Financial and Trading Institutions	Capital
60.	7610-Loans to Government Servants etc	Capital	1,37,50,000	1,37,50,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
61.	7615-Miscellaneous Loans Capital
62.	7810-Inter-state settlement Capital
63.	7999-Appropriation to Contingency Fund Capital
	2048-Appropriation for Reduction of Avoidance of debt Revenue
	2049-Interest Payment Revenue	8,56,44,050	8,56,44,050
	2051-Public Service Commission Revenue	8,25,000	8,25,000
	6003-Internal Debt of the State Government Capital	10,85,87,750	10,85,87,750
	6004-Loans and Advances from the Central Government Capital	3,54,73,800	3,54,73,800
	Total	163,85,85,875	23,35,19,100	187,21,04,975

MEGHALAYA ACT 3 OF 1993
THE MEGHALAYA APPROPRIATION (No. II) ACT, 1993

(As passed by the Meghalaya Legislature Assembly)

(Received the assent of the Governor on the 3rd May, 1993)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 4th May, 1993)

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1994

Be it enacted by the Legislature of Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1993 (2) It shall be deemed to have come into force on the first day of April 1993
Withdrawal of Rs. 748,19,19,900 from the Consolidated Fund of Meghalaya for the financial year 1993-94	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate inclusive of the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-account) Act 1993 to the sum of rupees seven hundred forty eight crores, nineteen lakhs, nineteen thousand nine hundred towards defraying the several charges which will come in the course of payment during during the financial year ending on the thirty-first day of March, 1994 in respect of the services specified in column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
1.	2011-Parliamen/State/Union Territory legislature	Revenue	2,47,65,000	9,65,000	2,57,30,000
	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing	Capital	5,00,000	5,00,000
2.	2012-Governor	Revenue	25,000	86,15,000	86,40,000
3.	2013-Council of Minister	Revenue	1,25,94,000	1,25,94,000
	2070-Other Administrative Services etc				
4.	2014-Administration of ... Justice	Revenue	1,05,51,000	22,79,000	1,28,30,000
5.	2015-Elections	Revenue	1,64,38,000	1,64,38,000
6.	2029-Land Revenue	Revenue	4,20,53,000	4,20,53,000
	2245-Relief on Account of Natural Calamities				
	2250-Other Social Services				
	3475-Other General Economic Services				
6.	6225-Loans for Welfare of Schedule Cates, Schedule Tribes and Other Backward Classes	Capital	10,000	10,000
	6250-Loans for other Social Services				
	6401-Loans for Crop Husbandry				
7.	2030-Stamps and Registration	Revenue	19,02,000	19,02,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
8.	2039-State Excise	Revenue	1,13,25,000	1,13,25,000
9.	2040-Sales Tax	Revenue	1,21,90,000	1,21,90,000
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on Vehicles	Revenue	4,04,10,000	4,04,10,000
	2070-Administrative Services Purchase and Maintenance Of Transport				
	3055-Roads Transport				
	5055-Capital Outlay on Road Transport	Capital	2,77,50,000	2,77,50,000
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	8,70,26,000	8,70,26,000
	2501-Special Programme for Rural Development				
	2801-Power				
	2810-Non-Conventional sources of Energy				
	6801-Loans for Power Projects	Capital	26,00,00,000	26,00,00,000
12.	2047-Other Fiscal Services	Revenue	5,20,000	5,20,000
13.	2052-Secretariat-General Services	Revenue	11,66,60,000	11,66,60,000
	2251-Secretariat-Social Services				
	3451-Secretariat-Economic Services				
	5275-Capital Outlay on other Communication Services	Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
14.	2053-District Administration	Revenue	3,25,70,000 3,25,70,000
15.	2054-Treasury and Accounts Administration			
	2055-Police			
	2070-Other administrative Services etc	Revenue	36,69,44,000	95,000 38,70,39,000
	2216-Housing			
16.	4059-Capital Outlay on Public Works			
	4216-Capital Outlay on Housing	Capital	55,77,000 55,77,000
17.	2056-Jails	Revenue	1,19,90,000 1,19,90,000
	4059-Capital Outlay on Public Works	Capital
	2058-Stationery and Printing	Revenue	3,27,51,000 3,27,51,000
18.	4058-Capital Outlay on Stationery and Printing			
	4216-Capital Outlay on Housing	Capital	87,79,000 87,79,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
19.	2052-Secretariat General Services				
	2059-Public Works ...				
	2203-Technical Education				
	2204-Sports and Youth Services	Revenue	22,11,00,000	22,11,00,000
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art & Culture	Capital	15,97,22,000	15,97,22,000
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
4403-Capital Outlay on Animal Husbandry					
4404-Capital Outlay on Dairy Development					
20.	2070-Other Administrative Services etc	Revenue	4,62,50,000	4,62,50,000
	4059-Capital Outlay on Public Works	Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
21.	2075-Miscellaneous General Services	Revenue	96,62,90,000	96,62,90,000				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Arts and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Surveys and Statistics								
	4202-Capital Outlay on Education Art & Culture					Capital
	4204-Capital Outlay on Education, Sports, Arts and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services etc	Revenue	2,33,98,000	22,33,98,000				
23.	2070- Other Administrative Services	Revenue	72,00,000	72,00,000				
24.	2071-Pension and Other Retirement Benefits	Revenue	6,61,80,000	6,61,80,000				
25.	2070- Other Administrative Services etc	Revenue	12,93,000	12,93,000				
	2075-Miscellaneous General Services								

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
26.	2210-Medical and Public Health	Revenue	36,10,78,500	36,10,78,500
	2211-Family Welfare				
27.	4210-Capital Outlay on Medical and Public Health	Capital	3,17,00,000	3,17,00,000
	4211-Capital Outlay on Family Welfare				
28.	2215-Water Supply and Sanitation	Revenue	19,03,28,000	19,03,28,000
	2216-Housing				
29.	4215-Capital Outlay on Water Supply and Sanitation	Capital	30,06,00,000	30,06,00,000
	4216-Capital Outlay on Housing				
30.	2216-Housing	Revenue	3,01,40,000	3,01,40,000
	4216-Capital Outlay on Housing				
31.	6216-Loans for Housing	Capital	79,90,000	79,90,000
	2217-Urban Development				
32.	4216-Capital Outlay on Housing	Revenue	9,05,00,000	9,05,00,000
	4217-Capital Outlay on Urban Development				
33.	2220-Information and Publicity	Revenue	1,80,80,000	1,80,80,000
	2230-Labour and Employment	Revenue	3,26,28,000	3,26,28,000
	3456-Civil Supplies	Revenue	1,50,21,000	1,50,21,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security And Welfare	Capital

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
34.	2225-Welfare of S.C.S S.T.C and Other Backward Classes	Revenue	12,00,92,000	12,00,92,000
	2235-Social Security and Welfare				
	2236-Nutrition				
	4059-Capital Outlay on Public Works				
35.	4235-Capital Outlay on Social Security & Welfare	Capital	12,90,000	12,90,000
	2235- Social Security and Welfare	Revenue	7,40,000	7,40,000
36.	2075-Miscellaneous General Services	Revenue	9,43,000	9,43,000
	2235 Social Security and Welfare				
37.	2250-Other Social Services	Revenue	37,000	37,000
38.	3451-Secretariat-Economic Services	Revenue	1,93,55,000	1,93,55,000
39.	2425-Co-operation	Revenue	4,02,35,000	4,02,35,000
	4425-Capital Outlay on Co-operation	Capital	3,61,25,000	3,61,25,000
	4435-Capital Outlay on Other Agricultural Programmes				
40.	6425-Loans for Co-operation	Revenue	2,30,50,000	2,30,50,000
	2552-North Eastern Areas (Special Areas Programme)				
	4552-Capital Outlay on North Eastern Areas	Capital	7,50,00,000	7,50,00,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
41.	3454-Census, Surveys and Statistics	Revenue	1,32,50,000 1,32,50,000
42.	2216-Housing 3475-Other General Economic Services	Revenue	50,37,000 50,37,000
	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programme 2702-Minor Irrigation	Revenue	37,95,24,000 37,95,24,000
43.	4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investment in Agricultural Financial Institution 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry	Capital	6,11,00,000 6,11,00,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
44.	2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing PWD Medium Irrigation Projects	Revenue	38,75,000 38,75,000
	2711-Food Control			
	4701-Capital Outlay on Medium Irrigation			
45.	4711-Capital Outlay on Flood Control Projects	Capital	3,58,00,000 3,58,00,000
	2216-Housing			
46.	2402-Soil and Water Conservation	Revenue	15,73,12,000 15,73,12,000
	2415-Agricultural Research and Education			
47.	2501-Special Programmes for Rural Development	Revenue	3,19,00,000 3,19,00,000
	2216-Housing			
47.	2403-Animal Husbandry			
	2415-Agricultural Research and Education	Revenue	12,45,92,000 12,45,92,000
	4059-Capital outlay on Public Works	Capital	4,00,000 4,00,000
	4403-Capital Outlay on Animal Husbandry			
	6403-Loans for Animal Husbandry			

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
48.	2216-Housing	} Revenue	2,45,51,000	2,45,51,000
	2404-Dairy Development				
	2415-Agricultural Research and Education				
49.	2216-Housing	} Revenue	2,66,30,000	2,66,30,000
	2405-Fisheries				
	2415-Agricultural Research and Education				
49.	4216-Capital Outlay on Housing	} Capital	14,00,000	14,00,000
	4405-Capital Outlay on Fisheries				
50.	2406-Forestry and Wild Life	} Revenue	29,37,20,000	29,37,20,000
	2415-Agricultural Research and Education				
	4406-Capital Outlay on forestry and Wild Life				

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
51.	2216-Housing	Revenue	21,18,48,000	21,18,48,000				
	2236-Nutrition								
	2401-Crop Husbandry								
	2501-Special Programmes for Rural Development								
	2505-Rural Employment								
	2515-Other Rural Development Programmes								
	4216-Capital Outlay on Housing					Capital	1,79,00,000	1,79,00,000
	4515-Capital Outlay on Rural Development								
	6515-Loans for other Rural Development Programmes								
52.	2852-Industries	Revenue	1,22,60,000	1,22,60,000				
	4854-Capital Outlay on Cement and Non-metallic Mineral	capital	4,87,00,000	4,87,00,000				
	4885-Capital Outlay on Industries and Minerals								
	6885-Loans for other Industries and Minerals								
53.	2851-Village and Small Industries	Revenue	4,18,32,000	4,18,32,000				
	2216-Housing	Capital	20,30,000	20,30,000				
	4851-Capital Outlay on Village and Small Industries								
	6851-Loans for Village and Small Industries								

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
54.	2851-Village and Small Industries } Revenue	7,54,82,000	7,54,82,000
	2216-Housing }			
	4216-Capital Outlay on Housing }			
55.	4851-Capital Outlay on Village and Small Industries } Capital	3,35,70,000	3,35,70,000
	6851-Loans for Village and Small Industries }			
	2853-Non-Ferrous Mining and Metallurgical Industries } Revenue	2,01,50,000	2,01,50,000
56.	4216-Capital Outlay on Housing }			
	4853-Capital Outlay on Mining and Metallurgical Industries } Capital	1,60,00,000	1,60,00,000
57.	3054-Road and Bridges } Revenue	23,47,05,000	23,47,05,000
	5054-Capital Outlay on Roads and Bridges } Capital	49,45,00,000	49,45,00,000
58.	3452-Tourism } Revenue	1,89,30,000	1,89,30,000
	4059-Capital Outlay on Public Works }			
	5452-Capital outlay on Tourism } Capital	2,58,00,000	258,00,000
59.	3606-Aid Materials and Equipment } Revenue
60.	5465-Investment in General Financial and Trading Institutions } Capital
	7610-Loans to Government Servants etc } Capital	5,50,00,000	5,50,00,000

SCHEDULE.Contd.

(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
61.	7615-Miscellaneous Loans Capital
62.	7810-Inter-State settlement Capital
63.	7999-Appropriation to Contingency Fund Capital
	2048-Appropriation for Reduction of avoidance of debt Revenue
	2049-Interest Payment Revenue 34,25,76,200	34,25,76,200	34,25,76,200
	2051-Public Services Commission Revenue 33,00,000	33,00,000	33,00,000
	6003-Internal Debt of the State Government Capital 43,43,51,000	43,43,51,000	43,43,51,000
	6024-Loans and Advances from the Central Government Capital14,18,95,200	14,18,95,200	14,18,95,200
	Total	654,78,43,500	93,40,76,400	748,19,19,900

MEGHALAYA ACT 4 OF 1993
THE COURT FEES (MEGHALAYA AMENDMENT) ACT, 1993

(As passed by the Meghalaya Legislature Assembly)

(Received the assent of the Governor on the 28th May, 1993)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 31st May, 1993)

An

Act

Further to amend the Court Fees Act, 1870 in its application to
the State of Meghalaya.

Be it enacted by the Legislature of the State Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

Short title extent and Commencement	1	(1) This Act may be called the Court Fees (Meghalaya Amendment) Act, 1993 (2) It extends to the Whole of the state of Meghalaya (3) It shall come into force at once
Amendment Schedule I to Act VII of 1870	2	In Schedule I, to the Court Fess Act, 1870 (a) For Article I, the following shall be substituted, namely:-

Number	(2)	Proper Fees
(1) “1. Plaint, written statement pleading a set off or counter-claim or memorandum of appeal (not otherwise provided for in this Act) or of cross- objection presented to any Civil or Revenue Court except those mentioned in section 3	When the amount or value of the subject matter in dispute does not exceed one hundred rupee, for every five rupee, or part thereof of such amount or value; and When such amount or value exceeds one hundred rupees, for every ten rupees or part thereof, in excess of one hundred rupees up to one hundred and fifty rupees; and	(3) Two rupees Three rupees

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Number (1)	(2)	Proper Fees (3)
	When such amount or value exceeds one hundred and fifty rupees, for every ten rupees, or part thereof, up to one thousand rupees;	Three Rupees
	And When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof, in excess of the one thousand rupees up to seven thousand five hundred rupees;	Twelve Rupees
	And when such amount or value exceeds seven thousand five hundred rupees, for every hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees;	Twenty three Rupees
	And When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees up to twenty thousand to twenty thousand rupees;	Thirty five Rupees
	And When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees up to fifty thousand rupees;	Forty three rupees

Number (1)	2	Proper Fees (3)
<p>“6. Copy or translation of a judgement or order not being or having the force of a degree.</p>	<p>When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees; Provide that maximum fee leviable on a plaint or memorandum of appeal shall not exceed elevant thousand rupees”; (b) for article 6,7,8, and 9 the following shall be substituted namely:- And When such judgement or orderis passed by any Civil Court other than High Court, or by the presiding Officer of any Revenue Court or office or by any other Judicial or Excutive Authority- (a) If the amount or value of the subject matter is fifty or less than fifty rupees (b) If such amount or value exceeds fifty rupees.</p>	<p>Fifty eight Rupees</p> <p>Three Rupees</p> <p>Four Rupees</p>
<p>“7. Copy of decree or order having the force of a decree</p>	<p>When such judgement or order is passed by a High Court When such decree or orders is made by any Civil Court other than a High Court, or by any Revenue Court</p>	<p>Six Rupees</p>

Number (1)	2	Proper Fees (3)
	(a) If the amount or value of the subject matter of the suit wherein such decree or order is made is fifty or less than fifty rupees	Four Rupees
	(b) If such amount or value exceeds fifty rupees	Five Rupees
	When such decree or order is made by High Court	Twelve Rupees
"8. Copy of any document liable to Stamp-duty under the Indian stamp Act, 18 (Act II of 1899) when left by any party to a suit or proceeding in place of the original withdrawn	(a) When the Stamp-duty chargeable on the original does not exceed one rupee.	The amount of the duty chargeable on the original
	(b) In any other cases	Three Rupees
"9." Copy of any Revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or revenue Court or office or from the office of nay Chief officer charged with the executive administration of Division	For every three hundred sixty words or fraction of three hundred and sixty words	Three Rupees

(iii) the labels of rate of Ad-valorem fees lebiabale on the institution of suits at the end shall be substituted by the following:-

Table of rates Ad-valorem fees lebiabale on the institution of suits.

When the amount or value of the subject matter exceeds.	But does not exceed	Proper fees
(1)	(2)	(3)
Rs	Rs	Rs. P
...	5	2.00
5	10	3.00
10	15	3.00

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When the amount or value of the subject matter exceeds.	But does not exceed	Proper fees
(1) Rs	(2) Rs	(3) Rs. P
15	20	4.00
20	25	4.00
25	30	5.00
30	35	6.00
35	40	6.00
40	45	7.00
45	50	9.00
50	55	9.00
55	60	10.00
60	65	11.00
65	70	11.00
70	75	12.00
75	80	13.00
80	85	13.00
85	90	14.00
90	95	15.00
95	100	15.00
100	110	19.00
110	120	21.00
120	130	25.00
130	140	26.00
140	150	27.00
150	160	30.00
160	170	33.00
170	180	35.00
180	190	36.00
190	200	38.00
200	210	40.00
210	220	42.00
220	230	43.00
230	240	45.00
240	250	48.00
250	260	49.00
260	270	51.00
270	280	52.00
280	290	55.00
290	300	57.00
300	310	58.00
310	320	60.00
320	330	61.00
330	340	64.00

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When the amount or value of the subject matter exceeds.	But does not exceed	Proper fees
(1) Rs	(2) Rs	(3) Rs. P
2,600	2,700	378.00
2,700	2,800	389.00
2,800	2,900	401.00
2,900	3,000	412.00
3,000	3,100	423.00
3,100	3,200	434.00
3,200	3,300	446.00
3,300	3,400	457.00
3,400	3,500	469.00
3,500	3,600	480.00
3,600	3,700	492.00
3,700	3,800	503.00
3,800	3,900	515.00
3,900	4,000	526.00
4,000	4,100	536.00
4,100	4,200	548.00
4,200	4,300	559.00
4,300	4,400	571.00
4,400	4,500	582.00
4,500	4,600	594.00
4,600	4,700	605.00
4,700	4,800	617.00
4,800	4,900	628.00
4,900	5,000	640.00
5,000	5,100	650.00
5,100	5,200	662.00
5,200	5,300	673.00
5,300	5,400	685.00
5,400	5,500	696.00
5,500	5,600	708.00
5,600	5,700	719.00
5,700	5,800	731.00
5,800	5,900	742.00
5,900	6,000	754.00
6,000	6,100	764.00
6,100	6,200	776.00
6,200	6,300	787.00
6,300	6,400	799.00
6,400	6,500	810.00
6,500	6,600	822.00
6,600	6,700	833.00

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When the amount or value of the subject matter exceeds.	But does not exceed	Proper fees
(1) Rs	(2) Rs	(3) Rs. P
6,700	6,800	845.00
6,800	6,900	856.00
6,900	7,000	868.00
7,000	7,100	878.00
7,100	7,200	889.00
7,200	7,300	901.00
7,300	7,400	912.00
7,400	7,500	924.00
7,500	7,750	935.00
7,750	8,000	947.00
8,000	8,250	958.00
8,250	8,500	970.00
8,500	8,750	981.00
8,750	9000	992.00
9000	9,250	1003.00
9,250	9,500	1015.00
9,500	9,750	1026.00
9,750	10,000	1152.00
10,000	10,500	1186.00
10,500	11,000	1254.00
11,000	11,500	1254.00
11,500	12,000	1288.00
12,000	12,500	1323.00
12,500	13,000	1356.00
13,000	13,500	1391.00
13,500	14,000	1425.00
14,000	14,500	1459.00
14,500	15,000	1493.00
15,000	15,500	1528.00
15,500	16,000	1561.00
16,000	16,500	1596.00
16,500	17,000	1630.00
17,000	17,000	1665.00
17,000	17,500	1668.00
17,500	18,000	1733.00
18,000	18,500	1767.00
18,500	19,000	1800.00
19,000	20,000	1835.00
20,000	21,000	1805.00
21,000	22,000	1926.00
22,000	23,000	1972.00

When the amount or value of the subject matter exceeds.	But does not exceed	Proper fees
(1) Rs	(2) Rs	(3) Rs. P
23,000	24,000	201.00
24,000	25,000	2054.00
25,000	26,000	2100.00
26,000	27,000	2153.00
27,000	28,000	2199.00
28,000	29,000	2244.00
29,000	30,000	2290.00
30,000	31,000	2336.00
31,000	32,000	2381.00
32,000	33,000	2427.00
33,000	34,000	2472.00
34,000	35,000	2518.00
35,000	36,000	2564.00
36,000	37,000	2609.00
37,000	38,000	2662.00
38,000	39,000	2700.00
39,000	40,000	2746.00
40,000	41,000	2792.00
41,000	42,000	2829.00
42,000	43,000	2881.00
43,000	44,000	2927.00
44,000	45,000	2973.00
45,000	46,000	3031.00
46,000	47,000	3064.00
47,000	48,000	3110.00
48,000	49,000	3155.00
49,000	50,000	3201.00
50,000	55,000	3258.00
55,000	60,000	3315.00
60,000	65,000	3372.00
65,000	70,000	3429.00
70,000	75,000	3486.00
75,000	80,000	3542.00
80,000	85,000	3600.00
85,000	90,000	3656.00
90,000	95,000	3714.00
95,000	1,00,000	3770.00
1,00,000	1,05,000	3828.00
1,05,000	1,10,000	3884.00
1,10,000	1,15,000	3942.00
1,15,000	1,20,000	3998.00

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When the amount or value of the subject matter exceeds.	But does not exceed	Proper fees
(1) Rs	(2) Rs	(3) Rs. P
1,20,000	1,25,000	4055.00
1,25,000	1,30,000	4112.00
1,30,000	1,35,000	4169.00
1,35,000	1,40,000	4225.00
1,40,000	1,45,000	4283.00
1,45,000	1,50,000	4339.00
1,50,000	1,55,000	4397.00
1,55,000	1,60,000	4453.00
1,60,000	1,65,000	4511.00
1,65,000	1,70,000	4567.00
1,70,000	1,75,000	4625.00
1,75,000	1,80,000	4681.00
1,80,000	1,85,000	4738.00
1,85,000	1,90,000	4795.00
1,90,000	1,95,000	4852.00
1,95,000	2,00,000	4909.00
2,00,000	2,05,000	4966.00

And the fee increases at the rate of forty-one rupees and twenty-five paise for every five thousand rupees, or part thereof, up to a maximum fee of eleven thousand rupees, for example:-

Rs.	Rs.	Rs.
	3,00,000	6047.00
	4,00,000	7186.00
	5,00,000	8324.00
	6,00,000	9463.00
	7,00,000	10601.00
	8,00,000	11740.00
	9,00,000	12989.00
	10,00,000	14017.00
	11,00,000	15155.00
	11,05,000	15213.00

Amendment of Schedule II to Act VII of 1870 3. For Schedule II to the Principal Act, the following shall be substituted, namely:-

SCHEDULE-II

Number (1)	Fixed fees (2)	Proper fees (3)
1. Application of petition	(a) When presented to any officer of the Customs of any Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject matter of such application relate exclusively to those dealings; or When presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement ; or When presented to any Civil Court other than a principal Civil Court of original jurisdiction or to any Court of Small Cause constituted under Act No. XI of 1865 or under Act No.XVI of 1868 section 20 or to a collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject matter is less than fifty rupees; or	Two Rupees

Number (1)	Fixed fees (2)	Proper fees (3)
	When presented to any Civil, Criminal or Revenue Court or to any Board or Executive Officer for the purpose of obtaining a copy or translation of any judgement, decree or order passed by such Court, Board or Officer, or of any other document on record in such Court or Office.	
	(b)When presented to a Regional Transport Authority or State Transport Authority containing a prayer for permits for Contract Carriage, Stage Carriage, Private Carriage, or public Carrier or for any other purpose.	Fourteen Rupees
	(c) When containing a complaint or charge of any offence other than an offence for which police officers may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court; or	In the case of complaint or charge of an offence presented to a Criminal Court or in the case of an application or petition presented to any officer of
	When presented to a Civil, Criminal or Revenue Court, or to a Collector, or any Revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided by this Act; or to deposit in Court revenue or rent; or for determination by a Court of the amount of compensation to be paid by a land-lord to his tenant; or	land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject matter of application or petition relates exclusively to such engagement one rupee and sixty five paise and in other cases, one rupee and ten paise
	When presented to a collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights there to or interest therein, if presented previous to the final confirmation of such settlements; or	

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Number (1)	Fixed fees (2)	Proper fees (3)
	When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government and when the subject matter of the application or petition relates exclusively to such engagement	Three Rupees
	When presented to any officer of land revenue by any person the kabulyat application for settlement of the land under direct engagement with Government.	Four Rupees
	(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit or to any Chief Officer charged with the Executive administration of a Division and not otherwise provided for by this Act.	Five Rupees
	(e) When presented to a High Court	
	(i) Under article 226 the Constitution	Sixty nine Rupees
	(ii) In all other matters	Fourteen Rupees
	(f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mohals, elephant mahals or an offer giving terms for acceptance	Fourteen Rupees
	(i) When the area of such Four land does not exceed one hectare;	Four Rupees
	(ii) For each subsequent area of one hectare or part thereof	Three Rupees
1.A. Application to any Civil Court that records may be called for from another Court	When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.	Three rupees in addition to any fee levied on the application under clause (a), Clause (c), or Clause (e) of Article I of this Schedule.

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Number (1)	Fixed fees (2)	Proper fees (3)
2. Application for leave to sue as a pauper		Three Rupees
3. Application for leave to appeal as a pauper	(a) When presented to District Court (b) When presented to Commissioner or a High Court	Four Rupees Five Rupees
5. Complaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.		
6. Ball-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1973 (Act 2 of 1974) or the Court of Civil Procedure, 1908 (Act V of 1908) and not otherwise provided for by this Act.		Three Rupees
7. Undertaking under section 49 of the Indian Divorce Act, 1869 (Act V of 1869).		
8.		
9.		
10. Mukhtarama Vakalatnama	or When presented for the conduct of any one case- (a) To any Civil or Criminal Court other than a High Court, or to any Revenue Court, or to any Collector or Magistrate, or other Executive Officer except such as are mentioned in clauses (b) and (e) of this Number:	Three Rupees

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Number (1)	Fixed fees (2)	Proper fees (3)
	(b) to a Commissioner of Revenue, Circuit or Custom or to any officer charged with the Executive Administration of a Division, not being the Chief Revenue or Executive Authority.	Four Rupees
	(c) to a High Court, Chief Commissioner, Chief Board of Revenue or other Chief Controlling Revenue, or Executive Authority, or an Appellate Authority Prescribed under the Motor Vehicles Act, 1998 or to an Appellate Authority prescribed under the Assam Sales Tax Act, 1947, (Act XVII of 1947)	Nine Rupees
11. Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented.	(a) To any Civil Court other than a High Court, or to any Revenue Court or Executive office other than the High Court or Chief Controlling Revenue or executive Authority except an authority specified in clause (b);	Five Rupees
	(b) To an Excise Appellate Authority under Rule 340 of the Assam Excise Rules ;	Twenty Three Rupees
	(c) To a High Court of Chief Commissioner or other Chief Controlling Executive or Revenue Authority except an authority prescribed in clause (b);	Fifteen Rupees
	(d) To an Excise Appellate Authority under Rule 341 of the Assam Excise Rule;	Seventy Six Rupees
	(e) To a High Court in miscellaneous revenues matters except (f) below or to an Appellate Authority prescribed under the Motor Vehicles Act, 1939; and	Twenty Three Rupees

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Number (1)	Fixed fees (2)	Proper fees (3)
	(f) to a High Court in appeal and revision matters arising out of settlement of fishery-	
	(i) When the bid money is below ten thousand rupees ;	Twenty Three Rupees
	(ii) When the bid money is above ten thousand rupees but below twenty thousand rupees	Thirty Eight Rupees
	(iii) When the bid money is above twenty thousand rupees	Forty Six Rupees
12. Caveat		Fifteen Rupees
13. Application under Act No. 10 of 1859, Section 26 of Bengal Act No. 6 of 1862, Section 9 of Bengal Act No. 8 of 1869, Section 37.		Nine rupees
14. Petition in a suit under the Native Converts' Marriage Dissolution Act, 1866		Nine Rupees
17. Complaint or Memorandum of appeal in each of the following:-		
	(i) To alter or set aside a summary decision or order of any of the Civil Court not established by Letters Patent or of any Revenue Court;	Twenty Three Rupees
	(ii) To alter or cancel any entry in a register of the names of proprietors of revenue-paying estates;	
	(iii) To obtain a declaration decree where no consequential relief is played;	Twenty Eight rupees

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Number (1)	Fixed fees (2)	Proper fees (3)
	(iv) To set aside an awards;	Twenty Three Rupees
	(v) To set aside an adoption;	Thirty two Rupees
	(vi) Every other suit where it is not possible to estimate at a money-value the subject-matter in dispute, and which is not otherwise provided for by this Act.	Twenty Three Rupees
18. Application under section 14 or section 20 of Indian Arbitration Act, 1940 (Act X of 1940) for a direction, for filling and award or for an order for filling an agreement	When presented to a Munsiffs Court	Twenty Three Rupees
	When presented to any other Court.	Seventy six Rupees
19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure 1908 (Act V of 1908)		Twenty Three Rupees
20. Every petition under the Indian Divorce Act 1869, (Act IV of 1869) except petitions under section 44 of the same Act, and every memorandum of appeal under section 55 of the same Act		Thirty Three Rupees
21. Complaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1865 (Act XV of 1865)		Thirty Three Rupees

MEGHALAYA ACT 5 OF 1993

THE INDIAN STAMP (MEGHALAYA AMENDMENT) ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 28th May, 1993)

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 31st May, 1993)

An

Act

Further to amend the Indian Stamp Act, 1899 in its application to
the State of Meghalaya.

Be it enacted by the Legislature of the State Meghalaya in the Forty-fourth Year of the
Republic of India as follows:-

Short title extent and Commencement	1	(1) This Act may be called the Indian Stamp (Meghalaya Amendment) Act, 1993 (2) It extends to the Whole of the state of Meghalaya (3) It shall come into force at once
Amendment of Schedule I of Act 2 of 1899	2	In Schedule I, to the Indian Stamp Act, 1899 for Article 1 to 10,12,15 to 20,22 to 26,28,29,31 to 36,38 to 46,48,50,54 to 61 and 63 to 65 the following shall be substituted, namely:-

“Description of instrument

Proper stamp duty

“1 ACKNOWLEDGEMENT of a debt
exceeding twenty rupees in amount or value,
written or signed by or on behalf of, a debtor
in order to supply evidence of such debt in
any book (other than a banker’s pass book) or
on a separate piece of paper when such book
or paper is left in the creditor’s possession :
Provided that such acknowledgement does
not contain any promise to pay the debt or
any stipulation to pay interest or to deliver
any goods or other property.

Two rupees

“Description of instrument	Proper stamp duty
“2. ADMINISTRATION-BOND including a bond, given under section 6 of the Government Saving Bank Act, 1873, Act V of 1873 or section 291 or section 376 of the Indian Succession Act, 1925 (Act XXXIX of 1925)-	
(a) Where the amount does not exceeds Rs. 1,000	The same duty as a bond (No. 1) for such amount
(b) In any other case	Thirty rupees
“3 ADOPTION-DEED, that is to say any instrument (other than a will) recording an adoption, or conferring or purporting to confer an authority to adopt.	Sixty rupees
“4 AFFIDAVIT, including and affirmation or declaration in the case of persons by law allowed to affirm or declare instead of swearing.	Seven rupees
Exemptions	
Affidavit or declaration in writing when made-	
(a) As a condition of enlistment under the Indian Army Act, 1950 (Act XLVI of 1950)	
(b) For immediate purpose of being filed or used in any Court or before the officer of any Court; or	
(c) For the sole purpose of enabling any person to receive any pension or charitable allowance.	
“5 AGREEMENT OR MEMORANDUM OF AN AGREEMENT-	
(a) If relating to the sale of a bill of exchange;	Two rupees
(b) If relating to the sale of a Government security;	Subject to a maximum of sixty four rupees for every Rs.10,000 or part thereof of the value of the security
(c) If relating to the purchase or sale of shares, scrips, stocks bond, debentures, debenture stocks or any other marketable security of a like nature in or of any incorporate company of other body corporate-	
(i) When such agreement or memorandum of an agreement is with or through a Member between members of a Stock Exchange recognised under the Securities Contracts (Regulation) Act, 1956; Act XIII of 1956.	Two rupees for every Rs. 2,500 or part thereof of the value of the security at the time of its purchase or sale, as the case may be

“Description of instrument	Proper stamp duty
(ii) In other cases;	Rupees two for every Rs. 2,500 or part thereof of the value of the security at the time of its purchase or sale, as the case may be.
(d) If executed for service or for performance of work in any estate whether held by one person, or by more persons than one as co-owners, and whether is one or more blocks, and situated in Meghalaya where the advance given under such agreement does not exceed fifty rupees;	Two rupees
(e) If not, otherwise provided for.	Four rupees

Exemptions

“AGREEMENT OR MEMORANDUM OF AN AGREEMENT-

- (a) For or relating to the sale of goods or merchandise exclusively, not being a note or memorandum chargeable under No. 43;
- (b) Made in the form of tenders to the Government of India for or relating to any loan-

AGREEMENT TO LEASE- Lease (No.35)

“6 AGREEMENT RELATING TO DEPOSIT OF TITLE-DEEDS, PAWN OR PLEDGE, that is to say, any instrument evidencing an agreement relating to-

- (1) The deposit of title-deeds or instruments constituting or being evidence of the title to any property whatever (other than a marketable security), or
 - (2) The pawn or pledge of movable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced or to be advanced by way of loan of an existing or future debt-
- (a) If such loan or debt is repayable on demand or more than three months from the date of instrument evidencing the agreement-
 - (i) If the amount of loan does not exceed Rs. 500; Five rupees
 - (ii) If it exceeds Rs. 500 and does not exceed Rs. 1,000; Ten rupees

“Description of instrument	Proper stamp duty
(iii) And for every Rs. 1,000 or part thereof in excess of Rs. 1,000	Ten rupees.
(b) If such loans or debt is repayable not more than three months from the date of such instrument.	Half the duty payable under sub clause (a)

Exemptions

Instrument of pawn or pledge of goods if unattested.

“7. APPOINTMENT IN EXECUTION OF A POWER

Whether of trustees or of property, movable or immovable, where made by any writing not being a will-

- | | |
|--|---------------------|
| (a) Where the value of the property does not exceed Rs. 1,000; | Fifty rupees |
| (b) In any other case | Eighty-nine rupees. |

“8. APPRAISEMENT OR VALUATION made otherwise than under an order of the court in the course of suit-

- | | |
|--|---------------|
| (a) Where the amount does not exceed Rs. 1,000 | Thirty rupees |
| (b) In any other case | |

Exemptions

- (a) APPRAISEMENT OR VALUATION made for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law.
- (b) Appraisement of crops for the purpose of ascertaining the amount to be given to a landlord as rent.

“9. APPRENTICESHIP-DEED, including every writing relating to the service or tuition of any apprentice clerk or servant placed with any master to learn any profession, trade or employment.

Thirty rupees

Exemptions

Instrument of apprenticeship executed by a Magistrate under the Apprenticeship Act, 1961 (Act LII of 1961) or by, which a person is apprentice by or at the charge of any public charity.

“Description of instrument	Proper stamp duty
“10. ARTICLES OF ASSOCIATION OF A COMPANY-	Eighty-seven rupees
(a) Where the company has no share capital or the nominal share capital does not exceed Rs. 2,500;	
(b) Where the nominal share capital exceeds Rs. 2,500 but does not exceed Rs. 5,000.	Ninety-nine rupees
(c) Where the nominal share capital exceeds Rs. 5,000 but does not exceeds Rs. 1,00,000	One hundred forty-nine rupees
(d) Where the nominal share capital exceeds Rs. 1,00,000	Two hundred ninety-eight rupees

Exemptions

Articles of any association not formed for profit and registered under Section 25 of the Companies Act, 1956 (Act I of 1956). See also memorandum of Association of Company (No. 39)

Note

ASSIGNMENT-See conveyance (No.23). Transfer (no. 62) and Transfer of lease (No. 63), as the case may be.

ATTORNEY-See Power-of-attorney (No. 48)

AUTHORITY TO ADOPT-See Adoption-deed (No. 3)

“12. AWARD, that is to say, any decision in writing by an arbitrator or umpire, not being an award directing a partition, on a reference made otherwise than by an order of the Court in the course of a suit.

The same duty as a Bond (No. 15) for the amount or value of the property to which the award relates as set forth in such award subject to a maximum of Ninety nine rupees

“15. BOND (as defined) by section 2 (5), not being a DEBENTURE (No. 27), and not being otherwise provided for by this Act, or by the Court fees Act, 1870 (Act VII of 1870).

Where the amount or value secured does not exceed Rs. 10	Two rupees
Where it exceeds Rs. 10 and does not exceed Rs. 50	Two rupees
Where it exceeds Rs. 50 and does not exceed Rs.100	Three rupees
Where it exceeds Rs. 100 and does not exceed Rs. 200	Five rupees
Where it exceeds Rs. 200 and does not exceed Rs. 300	Eight rupees
Where it exceeds Rs. 300 and does not exceed Rs. 400	Ten rupees

“Description of instrument	Proper stamp duty
Where it exceeds Rs. 400 and does not exceed Rs. 500	Fourteen rupees
Where it exceeds Rs. 500 and does not exceed Rs. 600	Eighteen rupees
Where it exceeds Rs. 600 and does not exceed Rs. 700	Twenty two rupees
Where it exceeds Rs. 700 and does not exceed Rs. 800	Twenty four rupees
Where it exceeds Rs. 800 and does not exceed Rs. 900	Twenty seven rupees
Where it exceeds Rs. 900 and does not exceed Rs. 1000	Thirty rupees
and for every Rs. 500 or part thereof in excess of Rs. 1,000	Seventeen rupees
See Administration Bond (No. 2), Bottomry Bond (No. 16) Customs Bond (No. 26), Indemnity Bond (No. 34), Residential Bond (No. 56), Security Bond (No. 57)	

Exemptions

Bonds when executed by-

- (a) Headmen nominated under rules framed in accordance with Bengal Irrigation Act, 1876, (Bengal Act, III of 1876) Section 99, for the due performance of their duties under that Act;
- (b) Any person for the purposed of guaranteeing that the local income derived from private subscriptions to a charitable dispensary or hospital or any other object of public utility, shall not be less than a specified sum per mensem.

“16 BOTTOMRY BOND, that is to say, any instrument where by the master of a sea-going ship borrows money on the security of a ship to enable him to preserve the ship or prosecute her voyage. The same duty as a Bond (No. 15) for such amount

“17 CANCELLATION, instrument of (including any instrument by which any instrument previously execute is cancelled), if attested and not otherwise provided for. Thirty rupees

See also RELEASE (No. 55) Revocation of Settlement (No. 58-B), Surrender of Lease (No.61), Revocation of Trust (No. 64-B)

“Description of instrument	Proper stamp duty
“18 CERTIFICATION OF SALE (in respect of each property put up a separate lot and sold), granted to the purchase of any property sold by public auction by a Civil or Revenue Court, or Collector or other Revenue Officer-	
(a) Where the purchase money does not exceed Rs. 10	Two rupees
(b) Where the purchase money exceed Rs. 10 but does not exceed Rs. 25;	Three rupees
(c) In any other case	The same duty as a conveyance (No. 23), for a consideration equal to the amount of the purchase money only.
“19.CERTIFICATE OR OTHER DOCUMENT, evidencing the right or title of the holder thereof or any other person, either to any shares, scrip or stock in or of any Incorporated company or other body corporate or to become proprietor of shares, scrip or stock in or any such company or body.	Two rupees
See also LETTERS OF ALLOTMENT OF SHARES (No.36)	
“20. CHARTERED PARTY that is to say any instrument (except an agreement for the hire of a tugsteamer), whereby a vessel or some specified principal part thereof is let for the specified purposes of the charterer, whether it includes a penalty clause or not.	Seven rupees
“22. COMPOSITION-DEED, that is to say, any instrument executed by a debtor, whereby the conveys his property for the benefit of his creditors or whereby payment of a composition or dividend on their debt is secured to the creditors, or whereby provision is made for the continuation of debtor’s business under the supervision of inspectors or under letters of license, for the benefit of his creditors.	Sixty rupees
“23 CONVEYANCE (as defined by section 2(10) not being a Transfer charged or exempted under No. 52-	
Where the amount or value of the consideration for such conveyance as set forth therein does not exceed Rs.50;	Three rupees
Where it exceeds Rs. 50 but does not exceed Rs. 100;	Five rupees
Where it exceeds Rs. 100 but does not exceed Rs. 200	Nine rupees
Where it exceeds Rs. 200 but does not exceed Rs.300	Thirteen rupees
Where it exceeds Rs. 300 but does not exceed Rs.400	Seventeen rupees

“Description of instrument	Proper stamp duty
Where it exceeds Rs. 400 but does not exceed Rs.500	Twenty three rupees
Where it exceeds Rs. 500 but does not exceed Rs.600	Twenty seven rupees
Where it exceeds Rs. 600 but does not exceed Rs.700	Thirty two rupees
Where it exceeds Rs. 700 but does not exceed Rs.800	Thirty seven rupees
Where it exceeds Rs. 800 but does not exceed Rs.900	Forty rupees
Where it exceeds Rs. 900 but does not exceed Rs.1000	Forty five rupees
For every Rs.500 or part thereof in excess of Rs. 1,000;	Twenty three rupees
Where it exceeds Rs. 50,000 but does not exceed Rs.90,000	Sixty rupees for every one thousand rupees
Where it exceeds Rs. 90,000 but does not exceed Rs.1,50,000	Eighty rupees for every one thousand rupees
And where it exceeds Rs. 1,50,000;	Ninety-nine rupees for every one thousand rupees

Provided that where the “instrument” or the conveyance is in respect of an industrial Loan, certified as such by the Director of Industries, Meghalaya the Stamp duty shall be half of the above rate.

Exemption

Assignment of copyright under the Indian Copyright Act, 1957. (Act XIV of 1957)

CO-PARTNERSHIP DEED see Partnership (No. 46)

“24. COPY OR EXTRACT

Certified to be a true copy or extract or by order of any public officer and not chargeable under the law for the time being in force relating to court fees-

- | | | |
|------|--|--------------|
| (i) | If the original was not chargeable with duty, or if the duty with which it was chargeable does not exceed one rupee; | Four rupees |
| (ii) | If any other case not falling within the provision of section 6A | Seven rupees |

Exemptions

- (a) Copy of any paper which a public officer is expressly required by law to make or furnish for record in any public office or for any public purpose;
- (b) Copy of, or extract from any register relating to births, baptisms, naming, dedications marriages, divorce, deaths or burials.

“Description of instrument	Proper stamp duty
25 COUNTERPART OR DUPLICATE of any instrument, chargeable with duty and in respect of which the proper duty has been paid-	
(a) If the duty with which the original instrument is chargeable does not exceed two rupees;	The same duty as is payable on the original.
(b) In any other case not falling within the provisions of section 6A	Seven rupees
Counterpart of any lease granted to a cultivator when such lease is exempted from duty.	
26 CUSTOM-BOND-	
(a) Where the amount does not exceed Rs.1,000	The same amount as bond (No. 15) for such amount
(b) In any other case	Forty rupees
28 DELIVERY ORDER IN RESPECT OF GOODS that is to say, any instrument entitling any person therein named, or his assigns or the holder thereof, to the delivery of any goods lying in any dock or port or in any warehouse in which goods are stored or deposited on rent or hire, or upon any wharf, such instrument being signed by or behalf of the owner of such goods upon the sale or transfer of the property therein, when such goods exceed in value twenty rupees.	Two rupees
DEPOSIT OF TITLE DEEDS	
See agreement relating to Deposit of Title deeds, pawn or Pledge (No. 6).	
DISSOLUTION OF PARTNERSHIP See partnership (No. 46)	
“9. DIVORCE-Instrument of, that is to say, any instrument by which any person effects the dissolution of his marriage.	Twenty rupees
DOWER-Instrument of, see settlement (No. 58)	
DUPLICATE-see counterpart (No. 25)	

“Description of instrument	Proper stamp duty
<p>“31. EXCHANGE OF PROPERTY-Instrument of.</p> <p>EXTRACT-See copy (No. 24)</p> <p>“FURTHER CHARGE-INSTRUMENT of, that is to say, any instrument imposing a further charge on mortgaged property-</p> <p>(a) When the original mortgage is one of the description referred to in clause (a) of Article No.40 (that is, with possession).</p> <p>(b) When such mortgage is one of the description referred to in clause (b) of Article No. 40 (that is, without possession):-</p> <p>(i) If at the time of execution of the instrument of further charge possession of the property is given or agreed to be given under such instrument</p> <p>(ii) If possession is not so given</p> <p>“33 GIFT-Instrument of not being a settlement (No. 58), or will or Transfer (No. 62)</p> <p>HIRING AGREEMENT- Or agreement for service, see agreement (No.5)</p> <p>“34. INDEMNITY BOND.</p>	<p>The same duty as conveyance (No.23) for a consideration equal to the value of the property of greatest value as set forth in such instrument.</p> <p>The same duty as a conveyance (No.23) for a consideration equal to the amount of the further charge secured by such instrument.</p> <p>The same duty as a conveyance (No.23) for a consideration equal to the total amount of the total amount of the charge (including the original mortgage and any further charge already made), less the duty already paid on such original mortgage and further charge.</p> <p>The same duty as a Bond (No.15) for the amount of the further charge secured by such instrument.</p> <p>The same duty as a conveyance (No.23) for a consideration equal to the value of the property as set forth in such instrument.</p>

“Description of instrument	Proper stamp duty
INSPECTORSHIP DEED; see composition-Deed No. 22	The same duty as a security Bond (No. 57) for the same amount.
“35. LEASE-including and under lease or sub-lease and any agreement to let or sub-let:-	
(a)Whereby such lease the rent is fixed and no premium is paid or delivered:-	
(i) Where the lease purports to be for a term of less than one year;	The same duty as a Bond (No. 15) for the whole amount payable or deliverable under such lease.
(ii) Where the lease purports to be for a term of not less than one year but not more than five years;	The same duty as a Bond (No.15) for the amount or value of the average annual rent reserved.
(iii) Where the lease purports to be for a term exceeding five years and not exceeding ten years;	The same duty as a conveyance (No.23) for a consideration equal to the amount or value of the average annual rent reserved
(iv) Where the lease purports to be for a term exceeding ten years and not exceeding twenty years;	The same duty as a conveyance (No.23) for a consideration equal to twice the amount or value of the average annual rent reserved.
(v) Where the lease purports to be for a term exceeding twenty years and not exceeding thirty years;	The same duty as a conveyance (No.23) for a consideration equal to three times the amount or value of the average annual rent reserved.
(vi) Where the lease purports to be for a term exceeding thirty years and not exceeding one hundred years;	The same duty as a conveyance (No.23) for a consideration equal to four times the amount or value of the average annual rent reserved.
(vii) Where the lease purports to be for a term exceeding one hundred years or in perpetuity;	The same duty as a conveyance (No.23) for a consideration equal in the case of a lease granted solely for agricultural purpose to one-tenth and in any other case to one sixth of the whole amount of rents which would be paid or delivered in respect of the first fifty years of the lease.

“Description of instrument	Proper stamp duty
(viii) Where the lease does not purport to be for any definite term;	The same duty as a conveyance (No.23) for a consideration equal to three times the amount or value of the average annual rent which would be paid or delivered for the first ten years if the lease continued so long.
(b)Where the lease is granted for a fine or premium, or for money advanced and where no rent is reserved;	The same duty as a conveyance (No.23) for a consideration equal to the amount or value of such line premium or advance as set forth in the lease.
(c) Where the lease is granted for a fine or premium, or for money advanced in additions to rent reserved;	<p>The same duty as a conveyance (No.23) for a consideration equal to the amount or value of such line premium or advance as set forth in the lease in addition to the duty which would have been payable such lease, if no fine or premium or advance had been paid or delivered:</p> <p>Provided that, in any case when an agreement to lease is stamped with the advoalorem stamp required for a lease, and a lease in pursuance of such agreement is subsequent executed the duty on such lease shall not exceed one rupee and fifty five paise.</p>

Exemption

Lease, executed in the case of cultivator and for the purpose of cultivation (including a lease of trees for the production of food or drinking), without payment or delivery of any fine or premium when a definite term is expressed and such term does not exceed one year, or when the average annual rent received does not exceed one hundred rupees.

In this exemption a lease for the purpose of cultivation shall include a lease of lands for cultivation together with a home stand or tank.

“Description of instrument	Proper stamp duty
<p>Explanation:- When a lease under takes to pay any recurring charge, such as Government revenue, land lord’s share of cesses, or the owner’s share of Municipal rates or texes, which is by law recoverable from the lessor, the amounts so agreed to be paid by the lesse shall be deemed to be part of the rent .</p>	Two rupees
<p>“36. LETTER OF ALLOTMENT OF SHARES; in any company or proposed company or in respect of any loan to be raised by any company or proposed company.</p>	
<p>See also CERTIFICATE OR OTHER DOCUMENT (No.19).</p>	
<p>“38.LETTER OF LICENSE, that is to say any agreement between a debtor and his creditors that the letter shall, for a specified time suspend their claims and allow the debtor to carry on business at his own discretion.</p>	Forty rupees
<p>“39.MEMORANDUM OF ASSOCIATION OF A COMPANY-</p>	
<p>(a) If accompanied by articles of association under section 26 of the Companies Act, 1956</p>	One hundred nineteen rupees (Act I of 1956)
<p>(b) If not so accompanied</p>	
<p>(i) Where the normal share capital does not exceed one lakh of rupees</p>	Two hundred ninety eight rupees.
<p>(ii) Where the nominal share capital exceeds one lakh of rupees</p>	Four hundred ninety five rupees

Exemption

Memorandum of any association not formed for profit and registered under Section 25 of the Companies Act, 1956

(Act. I of 1956)

“Description of instrument	Proper stamp duty
“40. MORTGAGE-DEED not being an Agreement relating to Deposit of Title Deeds, Pawn or pledge (No. 6) Bottomry Bond (No.16), Mortgage of a Crop (No.41), Respondentia Bond (No.56) of Security Bond (No.57).	
(a) When possession of the property or any part of the property comprise in such deed is given by the mortgagor or agreed to be given;	The same duty as a conveyance (No.23) for a consideration equal to the amounts secured by such deed.
(b) When possession of the property or any part of the property comprise in such deed is not given by the mortgagor nor agreed to be given;	The same duty as a Bond (No.15) for the amount secured by such deed
Explanation- A mortgagor who gives to the mortgagee a power of attorney to collect rents or a lease of the property mortgaged or a part thereof is deemed to give possession within the meaning of this article.	
(c) (i)When a collateral or auxiliary or additional or substituted security, or by way of further assurance for the above mentioned purpose where the principal or primary security is duly stamped for every sum secured not exceeding Rs.1,000	Four rupees
(ii)And for every Rs.1,000 or part thereof secured in excess of Rs. 1,000	Four rupees

Exemption

- (1) Instrument executed by persons taking advance under the Land Improvement Loans Act. 1883, or the Agriculturist's Loan Act, 1884.) or by their sureties as security for the repayment of such advance. (Act XIX of 1883)
- (2) Letter of the hypothecation accompanying a bill of exchange.

“Description of instrument	Proper stamp duty
“41. MORTGAGE OF CROP, in including any instrument evidencing an agreement to secure the repayment of a loan made upon any mortgage of a crop, whether the crop is or is not in existence at the time of the mortgage-	
(a) When the loan is repayable not more than three months from the date of the instrument.	
For every sum secured not exceeding Rs.200 and	Two rupees
For every Rs.200 of part thereof secured in excess of Rs.200	Two rupees
(b) When the loan is repayable more than three months, but not more than eighteen months from the date of instrument-	
For every sum secured not exceeding Rs.100 and	Two rupees
For every Rs.100 or part thereof secured in excess of Rs.100	Two rupees
Exemption	
“42. NOTARIAL ACT, that is to say any instrument, endorsement, note, attestation, certificate or entry not being a protest (No.50) made or signed by a Notary Public in the execution of the duties of his office, or by the other person lawfully acting as a Notary Public.	Seven rupees
See also protest of Bill or Note (No.50)	
“43. NOTE OR MEMORANDUM, sent by a Broker or Agent to his principal intimating the purchase or sale on account of such principal-	
	Two rupees
(a) Of any goods exceeding in value twenty rupees;	
(b) Of any stock or marketable security exceeding in value twenty rupees.	Two rupees for every Rs.5,000 or part thereof of the value of the stock or security subject to a maximum of forty rupees

“Description of instrument	Proper stamp duty
<p>“44. NOTE OF PROTEST BY THE MASTER OF A SHIP- See also protests by the master of ship (No.51).</p> <p style="padding-left: 40px;">Order for the payment of money- See Bill Exchange (No.13).</p>	<p>Four rupees</p>
<p>“45. PARTITION- Instrument of [as defined by section 2 (15)]</p>	<p>The same duty as a Bond (No.15) for the amount of the value of the separated shares or shares of the property.</p> <p>N.B- The largest share remaining after the property is partitioned or if there are two or more shares of equal value and not smaller than any of the other share than one of such equal (share) shall be deemed to be that from which the other shares are separated.</p> <p>Provided always that-</p> <p>(a) When an instrument of partition containing an agreement to divide property in severally is executed and a partition is affected in pursuance of such agreement the duty chargeable upon the instrument affecting such partitions shall be reduced by the amount of duty paid in respect of first instrument but shall not be less than four rupees.</p> <p>(b) Where land is held on revenue settlement for a period not exceeding thirty years and paying the full assessment the value for the purpose of duty shall be calculated at not more than five times the annual revenue.</p> <p>(c) Where a final order for affecting a partition passed by any Revenue authority or any Civil Court or an award by an arbitrator directing a partition, is stamped with the stamp required for an instrument of partition and an instrument of partition in pursuance of such order or award is subsequently executed duty in such instrument shall not exceed four rupees.</p>

“Description of instrument	Proper stamp duty
“46. PARTNERSHIP	
A-Instrument of-	
(a) Where the capital of the partnership does not exceed Rs.1,000	The same duty as a Bond (No. 15)
(b) In any other case	Eighty rupees
B.-Dissolution of-	
Pawn or pledge-See Agreement relating to Deposit of Title-deeds pawn or pledge (No.6)	
“48. POWER OF ATTORNEY	
(as defined by section 2(21) not being a proxy-	
(a) When executed for the sole purpose of procuring the registration of one or more documents in relation to a single transaction or for admitting execution of one or more such documents;	Four rupees
(b) When required in suits or proceedings under the presidency small Cause Courts Act, 1882.	Four rupees ACT XV of 1882
(c) When authorising one person or more to act in a single transaction other than the case mentioned in clause (a);	Seven rupees
(d) When authorising not more than five persons to act jointly and severally in more than one transaction or generally;	Thirty rupees
(e) When authorising more than five persons but not more than ten persons to act jointly and severally in more than one transaction or generally;	Sixty rupees.
(f) When given for consideration and authorising the attorney to sell any immovable property;	The same duty as a Conveyance (No.23) for the amount of the consideration
(g) In any other case	Five rupees for each person authorised

Explanation-for the purpose of these Article More persons than one when belonging to the same firm shall be deemed to be one person.

“Description of instrument	Proper stamp duty
N.B.-the term “Registration” includes every operation incidental to registration under the Indian Registration Act, 1908. (ACT XVI of 1908).	
“50. PROTEST OF BILL OR NOTE, that is to say, any declaration in writing made by a Notary public or other person lawfully acting as such, attesting the dishonour of a bill-of-exchange or promissory note.	Seven rupees.
“51. PROTEST BY THE MASTER OF A SHIP, that is to say, any declaration of the particular of her voyage drawn up by him with a view to adjustment of losses or the calculation of averages and every declaration in writing made by him against the charters or consignees for not loading or unloading the ship, when such declaration is attested or certified by a Notary Public or other person lawfully acting as such.	Seven rupees.
See also Note of protest by the Master of a Ship (No. 44)	
“54. RECONVEYANCE OF MORTGAGED PROPERTY-	
(a) If the consideration for which the property was mortgaged does not exceed Rs.1,000	The same duty as conveyances (No. 23) for the amount of such consideration as set forth in the conveyance.
(b) In any other case	Sixty rupees
“55.RELEASE, that is to say, any instrument (not being such a release as is provided for by section 23-A),where by a person renounces a claim upon another person or against specified property-	
(a) If the amount of value of the claim does not exceed Rs.1,000;	The same duty as a Bond (No.15) for such or value as set forth in the release.
(b) In any other case	Thirty rupees
“56. RESPONDENTIA BOND, that is to say, any instrument securing a loan on the cargo laden or to be laden on board a ship and making repayment contingent on the arrival of the cargo at the port of destination.	The same duty as a Bond (No.15), for the amount of the loan secured.

“Description of instrument

Proper stamp duty

REVOCATION OF ANY TRUST OR
SETTLEMENT-

See settlement (No.58), Trust (No.64)

“57. SECURITY BOND OR MORTGAGE DEED, executed by way of security for the due execution of an office, or to account for money or other property received by virtue thereof or executed by a secure the due performance of a contract-

- | | |
|--|---|
| (a) When the amount secured does not exceed Rs.1,000 | The same duty as a Bond (No.15) for the amount secured. |
| (b) In any other case | Thirty rupees |

Exemption

Bond or other instrument, when executed-

- (a) By headman nominated under rules framed in accordance with the Bengal Irrigation Act, 1876, (Ben. Act III of 1876) section 99, for due performance of their duties under that Act;
- (b) By any person for the purpose of guaranteeing that the local income derived from private subscription to a charitable dispensary or hospital, or any other object of public utility, specified sum per mensem.
- (c) Under No.-3-A of the rules made by the Government of Bombay in Council under section 70 of the Bombay Irrigation Act, 1879; (Bom. Act VII of 1879)
- (d) Executed by persons taking advances under the Land Improvement Loans Act, 1883, (Act XIX of 1883) or the Agriculturist's Loans Act, 1884, (Act XII of 1884) or by their sureties, as sureties, as securities for the repayment of such advance;
- (e) Executed by officers of Government or their sureties to secure the due execution of an Office or the due accounting for money or other property received by virtue thereof;

“Description of instrument	Proper stamp duty
<p>“58 SETTLEMENT- A-Instrument of (including a deed of power)</p>	<p>The same duty as a conveyance (No.23) for a sum equal to the amount or value of the property settled as set forth in such settlement; Provided that, where an agreement to settle is stamped with the stamp required for an instrument of settlement, and on instrument of settlement in pursuance of such agreement is subsequently executed, the duty on such instrument shall not exceed three rupees.</p>
<p>Exemptions</p> <p>a) Deed of power executed on the occasion of a marriage between Muhammadans. b) Hindus, that is to say, any settlement of immovable property executed by a Buddhist in Burma for a religious purpose in which no value has been specified and on which a duty of Rs.10 has been paid.</p>	
<p>B-revocation of-</p>	<p>The same duty as a conveyance (No.23) for a sum equal to the amount or value of the property concerned, as set for in the instrument of revocation, but not exceeding forty rupees.</p>
<p>See also TRUST (No.64) “59-SHARE WARRANTS to bearer issued under the Company Act, 1956, (Act I of 1956)</p>	<p>One—and-a –half time the duty payable on conveyance (No.23) for a consideration equal to the nominal amount of the shares specified in the warrant.</p>
<p style="text-align: center;">Exemptions</p> <p>Share warrant when issued by a Company in pursuance of the Companies Act, 1956, (Act I of 1956.) section 114, to have effect only upon payment, as composition for duty, to the collector of stamp revenue of—</p> <p>(a) One-and-a-half per centum of the Whole subscribed capital of the company, or (b) If any of the company which has paid the said duty or composition in full, subsequently issues an addition to its subscribed capital one-and-a-half per centum of the additional capital so issued.</p>	

“Description of instrument	Proper stamp duty
“60-SHIPPING ORDER for or relating to the conveyance of goods on board of any vessel.	Two rupees
“61-SURRENDER OF LEASE-	
(a) When the duty with which the lease is chargeable, does not exceed seven rupees and fifty paise.	The duty with which such lease is chargeable.
(b) In any other case	Thirty rupees.
Exemptions	
Surrender of lease, when such lease is exempted from duty.	
“63-TRANSFER OF LEASE By way of Assignment, and not by way of under lease.	The same duty as a conveyance (No.23) for a consideration equal to the amount of the consideration for the transfer.
Exemptions	
Transfer of any lease exempt from duty.	
“64-TRUST-	
A-declaration of or concerning, any property when made by any writing not being a will.	The same duty as a Bond (No.15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument but not exceeding fifty rupees.
B-Revocation of or concerning property when made by any document other than a will.	The same duty as a Bond (No.15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument but not exceeding fifty rupees.
See also Settlement (No.58) Valuation-See Appraisement (No.8)	
“65 Warrant for goods, that is to say, any instrument evidencing the title of any person therein named, or his assigns, or the holder thereof, to the property in any goods lying in or upon any dock, warehouse or wharf, such instrument being signed or certified by or on behalf of the person in whose custody such goods may be.	Three rupees

MEGHALAYA ACT 6 OF 1993
THE MEGHALAYA STATE COUNCIL FOR TECHNICAL EDUCATION
ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 28th May, 1993

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 31st May, 1993)

An

Act

To provide for the establishment of a State Council for Technical education for the promotion of technical at polytechnic level and for matters connected therewith.

Be it enacted by the Legislature of the State Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

Short title extent and Commencement	1	<p>(1) This Act may be called the Meghalaya State Council for Technical education Act, 1993</p> <p>(2) It shall be deemed to have come into force on the 10th June, 1992</p>
Definitions	2	<p>In this Act, unless the context otherwise requires-</p> <p>(a) "Act means the Meghalaya State Council for Technical Education Act, 1993.</p> <p>(b) "Council" means the Council for Technical Education established under section 3;</p> <p>(c) "Chairman" means the Chairman of the Council;</p> <p>(d) "Committee" means a committee appointed under section II;</p> <p>(e) "member" means a member of the Council;</p> <p>(f) "polytechnic" means an institution where a diploma course of study in engineering or technical subject is provided;</p> <p>(g) "prescribed" means prescribed by rules or regulations, as the case may be;</p> <p>(h) "recognised" means recognised by the Council;</p> <p>(i) "regulations" means the regulations made by the Council Under this Act;</p> <p>(j) "rules" means the rules made by the State Government under this Act;</p>

(k) "Secretary" means a Secretary of the Council appointed under sub-section (3) and includes a Member-Secretary referred to in sub-section (4) of section 5;

(l) "Section" means a section of the Act; and

(m) "State Government" means the Government of the State of Meghalaya.

Establishment of a Council

3. (1) The State Government may, by notification in the Official Gazette, establish with effect from the date to be specified in the notification Council for Technical Education to be called the Meghalaya State Council for Technical Education

(2) The Council shall be a body corporate having perpetual succession and a common seal and shall by the said name sue and be sued

Consequence of establishment of the Council

4. On the establishment of the Council (in this section referred to as the Meghalaya Council)-

(a) The State Council for Technical Education of Assam (hereinafter referred to as the Assam Council) shall cease to have jurisdiction in relation to polytechnic located in Meghalaya.

(b) Any reference to the Assam Council in any contract of instruments shall be construed as a reference to the Meghalaya Council.

(c) Subject to the provisions of this Act, any polytechnic recognised by or affiliated to the Assam Council immediately before the establishment of the Meghalaya Council shall be deemed to be a polytechnic recognised by or, as the case may be affiliated to the Meghalaya Council;

(d) Any certificate, diploma or academic distinction awarded by the Assam Council or any competent authority immediately before the establishment of the Meghalaya Council shall be deemed to have been awarded under the provisions of this Act; and

(e) Any rule, regulation or order made prior to the commencement of this Act by any competent authority in relations polytechnic or the course of study therein shall be deemed to have been made under the corresponding provisions of this Act.

Composition of the Council

5. (1) The Council shall consist of the following members namely:-
- (a) A chairman to be appointed by the State Government
 - (b) one member of the Meghalaya State Legislative Assembly to be nominated by the Speaker;
 - (c) Commissioner & Secretary to the Government of Meghalaya, Education department or his nominee;
 - (d) Commissioner & Secretary to the Government of Meghalaya, Finance department or his nominee;
 - (e) Secretary to the Government of Meghalaya P.W.D Shillong;
 - (f) the Director of Public Instruction, Meghalaya;
 - (g) the Director of Technical Education or when there is no Director, the Additional Director of Technical Education;
 - (h) the Director of Industries, Meghalaya;
 - (i) the Commissioner of Labour, Meghalaya;
 - (j) not more than two representatives to be nominated from recognised Polytechnics by the State Government;
 - (k) a representative of the Central Government to be nominated by that Government.
 - (l) a representative of the all India Council for Technical Education;
 - (m) The Principal, Technical Teachers Training Institute, Eastern Region, Calcutta.
 - (n) two non-official persons to be appointed by the State Government from amongst those who are conversant with technical education of whom one should be a lady; and
 - (o) two representative, one each from the public sector undertakings and the other from the private sector undertakings to be nominated by the State Government
- (2) The State Government may, if it considers it necessary also appoint one of the members to be the Vice-Chairman of the Council.
- (3) The State Government may appoint a person to be a Secretary of the Council and on such appointment the person shall become also a member.
- (4) Where a Secretary is not appointed, the Director of Technical Education or, when there is no Director, the Additional Director of Technical Education, shall be the Member-Secretary of the Council and shall exercise all the powers and duties of a Secretary.

Term of office of a member

6. (1) The term of office of a member other than an ex-office member shall be three years from the date of appointment or for any shorter period as may be specified in the appointment by the State Government:

Provided that until the Council is re-constituted from time to time a member shall continue to hold office after expiry of his term:

Provided, further, that membership of an ex-office member shall cease if he ceases to hold the office by virtue of which he became such a member.

(2) A member who absents himself from any three consecutive meetings of the Council shall be deemed to have relinquished his membership with effect from the date following the date such a third meeting ends.

Resignation of member

7. Any member other than an-officio member may resign his membership at any time by tendering his resignation in writing to the Secretary and such member shall be deemed to have relinquished his office on acceptance of his resignation by the State Government.

Power of the Government to reconstitute the Council or terminate membership

8. Nothing in this Act shall derogate the power of the State Government to-

- (a) dissolve or reconstitute the Council at any time;
- (b) terminate the membership of any member for reasons to be recorded in writing; and
- (c) Re-appoint the same person as member from time to time.

Occurrence of a vacancy

9. Any vacancy occurring in the Council shall be led up as soon as may be by appointment of another person and such person shall hold office for the remainder of the term of the person in whose place he has been appointed.

Act and proceedings of the Council not to be invalid

10. No. Act or proceedings of the Council shall be invalid merely by reasons of any-

- (a) vacancy or defect in the constitution thereof; or
- (b) defect in the election, nomination or appointment of any member; or
- (c) Irregularity in the procedure of dealing with any matter but not affecting its merit.

- Appointment of committees. 11. (1) The Council may appoint an Academic Committee, an Executive Committee and a Standing Committee which shall function under the direction and control of the Council, for the efficient discharge of its duties and performance of its functions under this Act.
(2) The Committees shall consist of such number of members and carry out such functions and duties as may be regulations be prescribed.
- Power and functions of the Council 12. Subject to the provisions of this Act, the powers and functions of the Council shall be:-
- (a) To recognise or grant affiliation to polytechnics in the State;
 - (b) To prescribe the syllabus, course of study and examinations and the institutional facilities to be provided in a polytechnic;
 - (c) To prescribe the educational and other qualifications of the members of the staff of a polytechnic;
 - (d) To prescribe the educational and other qualifications of a student and the terms and conditions for his admission to a polytechnic;
 - (e) To conduct examination of students recognised polytechnics and to lay down be permitted to sit in an examination;

Provided that the Council may authorise a polytechnic to conduct examinations of its own students according to such standards and conditions as it may prescribe;

- (f) To publish the results of examinations and to grants certificates and diploma to the students who have passed the examinations;
- (g) To advise the State Government on all matters relating to technical education for meeting as far as practicable the need of the State;
- (h) To co-ordinate and maintain the standard of technical education in polytechnic;
- (i) To institute and award fellowship, including scholarship and studentship and to award prizes and distinction certificates;
- (j) To co-operate with the All India Council for Technical Education or its branches and other similar organisations for the purpose of effecting as far as possible uniformity of standards in the polytechnics in the State;
- (k) To give direction and guidance to a polytechnic and to make inspections
- (l) To create posts for the purpose of the Council and appoint persons thereto;

Provided that creation of posts equivalent to those in Group 'A' of the State Government and appointment of persons thereof shall be made with prior approval of the Government;

(m) With prior approval of the State Government to borrow money on its own security for purposes under this Act.

Affiliation of polytechnic

13. (1) A polytechnic satisfying the conditions and standards as may be prescribed may be affiliated to the Council on terms and conditions as may by regulations be prescribed.

Application of Polytechnic

(2) An affiliation may be suspended or cancelled if in the opinion of the Council the polytechnic has failed to comply with the conditions or directions given by the Council or to maintain the standards required of it under this Act:

Provided that before any affiliation is cancelled the Council shall give an opportunity to the authority managing the polytechnic to state its case.

Powers and functions of the Chairman

14. (1) The Chairman shall have the power to take all actions necessary for implementing the decisions of the Council.

(2) Subject to the general control of the Council the Chairman may pass such order as he may consider necessary on the decisions of the Committees.

(3) Where any action which normally requires prior approval of the Council to be taken urgently, the Chairman may take such action as he considers it necessary and shall apprise the Council of the matter and of the action so taken as soon as may be and the Council may approve or modify it.

(4) The Chairman shall preside over meetings of the Council and convocations held by it:

Provided that in any meeting when the Chairman is absent and there is no Vice-Chairman to preside over it the meeting shall be presided over by a member chosen from amongst those present in the meeting.

Powers and functions of the Secretary

15. The Secretary shall, subject to the control and direction of the Chairman, be the Chief Executive of the Council and his powers and functions shall as may by regulations be prescribed.

- Conditions of Service of employees
16. The conditions of service including condition relating to provident fund, insurance and other retirement or terminal benefits of the employees of the Council, shall be as may by rules be prescribed.
- Fund of Council
17. (1) The Council shall have its own fund into which all money received shall be credited and necessary expenditure met from.
(2)The fund shall be kept in a nationalised Bank as the Council may decide and shall be operated in such manner as may by regulations be prescribed.
- Annual Report
18. The Annual report of the Council shall be prepared and placed before the Council for consideration at its annual general meeting and after consideration the Council shall submit the report together with its comments to the State Government.
- Annual Accounts
19. The Annual accounts of the Council shall be prepared and audited by the Examiner of Local Accounts of the State Government and audited accounts along with the auditor's report shall be placed before the Council for consideration and after consideration the Council shall submit the accounts together with its comments to the State Government.
- Directions by the State Government
20. The State Government may issue directions to the Council, including directions modifying any of its actions or decisions which in the opinion to the State Government is not consistent with the provisions of this Act, and the Council shall act according to such directions:
- Provided that a direction modifying the action or decision of the Council may be issued only after giving the Council and opportunity to state its case.
- Inspection
21. The State Government may cause an inspection of the Council or of any recognised polytechnic to be conducted by its officers to ensure that the Council or the polytechnic, as the case may be, functions in accordance with the provisions of this Act and the officers shall be afforded all reasonable facilities for the conduct of the inspection.
- Appeals
22. (1) Any person aggrieved by an order of the Chairman of any officer of the Council or any Committee may, within thirty days from the date of receipt of the order, appeal to the Council and the Council shall pass such orders as it deems fit.

- (3) Any person aggrieved by an order of the Council may, within thirty days from the date of receipt of the order, appeal to the State Government and the State Government shall pass such orders as it considers just and proper and the orders shall be final and binding
- Power to remove difficulties 23. If any difficulty arises in giving effect to any of the provisions of this Act including provisions relating to the constitution of the Council and its functions, the State Government may pass such orders not inconsistent with the purposes of this Act as may appear to it to be necessary or expedient for removing the difficulty and such orders may be made to have a respective effect.
- Power to make rules 24. (1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.
 (2) Without prejudice to the generality of the foregoing power such rule may provide for the following matters namely:-
 (a) The salary or honorarium and allowance payable the Chairman, Vice-Chairman and other members.
 (b) Any other powers and functions which the Chairman of Vice-Chairman may exercise.
 (c) The salary, allowance and conditions of service of the Secretary;
 (d) The manner of preparation and the time within which the annual report and the annual audited accounts of the Council shall be submitted to the State Government; and
 (e) Any other matter that is to be provided for by rules
- Power to make regulations 25. (1) The Council may, with previous approval of the State Government, make regulations not inconsistent with the provisions of this Act or the rules.
 (2) Without prejudice to the generality of the foregoing powers such regulations may provide for the following matters, namely:-
 (a) The procedure for holding meetings, including the determination of quorum for any sitting of the Council or of the Committees;
 (b) The conditions required for affiliation a polytechnic;
 (c) Standard to be maintained by a recognised polytechnic;

- (d) The courses of study or instruction, to be provided and the examinations to be conducted by polytechnics;
 - (e) The award of diplomas, certificates and other academic distinctions and the conditions thereof;
 - (f) The fees payable for appearing at any examination conducted by the Council;
 - (g) The conditions for award of fellowship, scholarship or studentship;
 - (h) The conduct of examinations, appointment of examiners or supervisors and the fees payable to them;
 - (i) The composition, duties and functions of the Committees;
 - (j) The powers and functions of the Secretary;
 - (k) The salary, allowance and other conditions of service of the employees of the Council;
 - (l) The manner of operation of the fund and Bank account of the Council; and
 - (m) Any other matter which is required to be provided for by regulations.
- (3) The regulations made shall be published in the Official Gazette.

MEGHALAYA ACT 7 OF 1993

THE MEGHALAYA STATE HOUSING BOARD
(AMENDMENT) ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 28th May, 1993

(Published in the Gazette of Meghalaya, Extra-ordinary issue,
dated 31st May, 1993)

An

Act

Further to amend the Meghalaya State Housing Board
Act, 1986.

Be it enacted by the Legislature of the State Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya State Housing Board (Amendment) Act, 1993 (2) It shall come into force at once
Amendment of section 2 of Act 6 of 1986	2	In section 2 of the Meghalaya State Housing Board Act, 1986 (hereinafter referred to as the principal Act), for clause (d), the following shall be substituted, namely:- “(d)” “Chairman” and “Vice-Chairman” mean the Chairman and Vice-Chairman of the Board”,
Amendment of section 4(1)	3	In sub-section (1) of section 4 of the principal Act- (i)for the words “a Chairman” the words “a Chairman and a Vice-Chairman” shall be substituted; (ii)in clause (f), for the ward “Three”, the words “seven” shall be substituted.
Amendment of section 4(2), 5, 6(1),7,44 and 53	4	In sub-section (2) of section 4, section 5, sub section (1) of section 6, section 7, section 44 and clause (c) of section 53 of the principal Act, for the words “Chairman”, wherever they occurs, the words “the Chairman, the Vice-Chairman” shall be substituted.

Amendment of section 6(2), 11(3) and 52	5	In sub-section (2) of section 6, clause (a) of sub-section (3) of section 11 and clause (a) of sub-section (2) of section 52 of the principal Act, for the words “the Chairman” wherever they occur the words “the Chairman” and the Vice-Chairman” shall be substituted.
Amendment of section 11(2), 17(1) and 19	6	In sub-section (2) of section 11, sub-section (1) of section 17 and section 19 of the principal Act, for the words “the Chairman”, the words “the Chairman or in his absence, the Vice-Chairman” shall be substituted.
Amendment of section 11(3)	7	In clause (b) of sub-section (3) of section 11 of the principal Act for the words “the Chairman and in his absence” the words “the Chairman and in his absence by the Vice-Chairman and in case both are absent”, shall be substituted.
Amendment of section 38(2)	8	For sub-section (2) of section 38 of the principal Act, the following shall be substituted, namely:- “2 All debentures issued by the Board shall be signed jointly by- (a) The Chairman or, in his absence, the Vice-Chairman; and (b) Housing Commissioner”

MEGHALAYA ACT 8 OF 1993

THE MEGHALAYA AMUSEMENT AND BETTING TAX
(AMENDMENT) ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th June, 1993

(Published in the Gazette of Meghalaya, Extra-ordinary issue,

dated 11th June, 1993)

An

Act

Further to amend the Meghalaya Amusement and Betting Tax

Act (Assam Act VI of 1939 as adapted by Meghalaya.

Be it enacted by the Legislature of the State Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

- | | | |
|--|---|--|
| Short title and commencement | 1 | (1) This Act may be called the Meghalaya Amusement and Betting (Amendment) Act, 1993
(2) It shall come into force at once |
| Insertion of new section in Act VI of 1939 | 2 | After section 3B of the Meghalaya Amusement and Betting Tax Act (Assam Act VI of 1939 as adapted and amended by Meghalaya) the following shall be inserted, namely:-
“3c. Tax for providing Cable T.V. entertainment,-
There shall from the date this Act comes into force, be charged and levied a tax at the rate of rupees two thousand per month or part thereof for providing Cable T.V entertainment to customers and the tax shall be payable by a person who so provides such entertainment.
“Explanation-‘Cable T.V. entertainment’ means the entertainment by television pictures transmitted by means of a Cable by the proprietor of the disc or any device receiving such pictures through Satellites”. |

MEGHALAYA ACT 9 OF 1993

THE MEGHALAYA APPROPRIATION (No.III) ACT, 1993

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 23rd December, 1993

(Published in the Gazette of Meghalaya, Extra-ordinary issue,

Dated 23rd December, 1993)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1993-94

Be it enacted by the Legislature of the State Meghalaya in the Forty-fourth Year of the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title | 1 | (1) This Act may be called the Meghalaya Appropriation (No.III) Act, 1993 |
| Withdrawal of Rs.14,26,14,379 from and out of the Consolidated Fund of Meghalaya for the financial year 1993-94 | 2 | From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of rupees fourteen crores, twenty six lakhs, fourteen thousand, three hundred seventy-nine towards defraying the several charges which come in the course of payment during the financial year 1993-94 in respect of the services specified in column (2) of the Schedule. |
| Appropriation | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
1.	2011-Parliamentary/State/union Territory legislatures	Revenue	45,000	45,000
	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing	Capital
2.	2012-Governor	Revenue
3.	2013-Council of Ministers 2070-Other Administrative Services etc	Revenue	1,50,000	1,50,000
	4. 2014-Administrative of ... Justice	Revenue	44,000	44,000
5.	2015-Elections	Revenue	37,00,000	37,00,000
6.	2029-Land Revenue 2245-Relief on Account of Natural Calamities 2250-Other Social Services 3475-Other general Economic Services	Revenue
	6225-Loans for welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for other Social Services	Capital
	6401-Loans for Crop Husbandry				
	7. 2030-stamps and Registration	Revenue

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
8.	2039-State Excise 2040-Sales Tax	Revenue
9.	2045-Other Taxes and Duties on Commodities and Services	Revenue
10.	2041-Taxes on Vehicles 2070-Administrative Services- Purchase and Maintenance of Transport	Revenue
	3055-Road Transport 5055-Capital Outlay on Road Transport		Capital
11.	2015-Other Taxes and Duties on Commodities and Services	Revenue	40,00,000	40,00,000
	2501-Special programmes for Rural Development				
	2801-Power 2810-Non-Conventional sources of Energy				
	6801-Loans for Power Projects	Capital	1,37,00,000	1,37,00,000
12.	2047-Other Fiscal Services	Revenue
13.	2052-Secretariat-General-Services 2251- Secretariat-Social-Services	Revenue	5,53,000	5,53,000
	3451- Secretariat-Economic- Services 5275-Capital Outlay another Communication Services				
14.	2053-District Administration	Revenue	11,11,907	11,11,907

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding								
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs						
15.	2054-Treasury and Accounts Administration	Revenue	4,20,000	4,20,000					
16.	2055-Police 2070-Other administrative Services etc 2216-Housing	Revenue	1,50,00,000	1,95,000	1,51,95,000					
						16.	4059-Capital Outlay on Public Works	Capital
							4216-Capital Outlay on Housing			
17.	2056-Jails 4059-Capital Outlay on Public Works	Revenue	42,63,000	42,63,000					
18.	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing	Revenue					
							4216-Capital Outlay on Housing	Capital
19.	2052-Secretariat General Services 2059-Publi Works... 2203-Technical Education 2204-Sports, and Youth Services 2205-Art and Culture 2216-Housing	Revenue					

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
19	4059-Capital Outlay on Public Works	Capital	8,00,000	8,00,000
	4202-Capital Outlay on Education, Art & Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-capital Outlay on Housing				
	4403-Capital Outlay on Animal Husbandry				
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc	Revenue
20.	4059-Capital Outlay on Public Works	Capital

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
21.	2075-Miscellaneous General Services	Revenue	4,77,63,000	4,77,63,000				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Surveys and Statistics								
	4202-Capital Outlay on Education					Capital
	Art & Culture								
4204-Capital Outlay on Education, Sports, Arts and Culture									
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Service etc	Revenue	20,921	20,921				
	2216-Housing								
23.	2070- Other Administrative Service	Revenue				
24.	2071-Pension and other Retirement Benefits	Revenue	1,16,23,160	1,16,23,160				
25.	2070-Other Administrative Services etc	Revenue				
	2075-Miscellaneous General Services								

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
26.	2210-Medical and Public Health	} Revenue	23,47,500	23,47,500
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	} Capital
4211-Capital Outlay on Family Welfare					
27.	2215-Water Supply and Sanitation	} Revenue
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	} Capital
4216- Capital Outlay on Housing					
28.	2216-Housing	} Revenue
	4216- Capital Outlay on Housing				
	6216-Loan for Housing	Capital
29.	2217-Urban Development	} Revenue
	4216- Capital Outlay on Housing				
	4217- Capital Outlay on Urban Development	Capital
30.	2220-Information and Publicity	Revenue
31.	2230-Labour and Employment	Revenue	4,30,000	4,30,000
32.	3456-Civil Supplies	Revenue	1,70,000	1,70,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
	2235-Social Security and Welfare	Revenue
33.	6235-Loans for Social Security and Welfare	Capital

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
34.	2225-Welfare of S.C.S S.T.S and Other Backward Classes	Revenue
	2235-Social Security and Welfare	
	2236-Nutrition	Capital
	4059-Capital Outlay on Public Works 4235- Capital Outlay on Social Security and Welfare	
35.	2235- Social Security and Welfare	Revenue
36.	2075-Miscellaneous General Services	Revenue	11,98,500	11,98,500
	2235- Social Security and Welfare	
37.	2250-Other Social Services	Revenue
38.	3451-Secretariat-Economic Services	Revenue
39.	2425-Co-operation	Revenue
	4425-Capital Outlay on Co-operation	
	4405-Capital Outlay on Other Agricultural Programmes 6425-Loans for Co-operation	Capital
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	23,00,000	23,00,000
	4552-Capital Outlay on North Eastern Areas	Capital
41.	3454-Census, Surveys and Statistics	Revenue
42.	2216-Housing	Revenue	1,00,937	1,00,937
	3475-Other General Economic Services	

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
43.	2216-Housing	Revenue
	2401-Crop Husbandry			
	2408-Food Storage and Warehousing			
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programme			
	2702-Minor Irrigation			
	4216-Capital Outlay on Housing			
4401-Capital Outlay on Crop Husbandry				
4416-Investment in Agricultural Financial Institutions				
4702-Capital Outlay on Minor Irrigation				
6401-Loans for Crop Husbandry				
44.	2791-Medium Irrigation-II-Works Under Embankment and Drainage Wing PWD. Medium Irrigation Projects	Revenue
	2711-Flood Control	Capital
	4701-Capital Outlay on Medium Irrigation			
	4711- Capital Outlay on Flood Control Projects			

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
45.	2216-Housing 2402-Soil and Water Conservation 2415-Agricultural Research and Education	Revenue	7,50,000	7,50,000
46.	2501-Special Programmes for Rural Development	Revenue
47.	2216-Housing 2403-Animal Husbandry 2415-Agricultural Research and Education 4059-Capital Outlay on Public Works 4403- Capital Outlay on Animal Husbandry 6403-Loans for Animal Husbandry	Revenue Capital
48.	2216-Housing 2404-Dairy Development 2415-Agricultural Research and Education	Revenue
49.	2216-Housing 2405-Fisheries 2415- Agricultural Research and Education 4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries	Revenue Capital

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
50.	2406-Forestry and Wild Life	Revenue
	2415-Agricultural Research and Education	
	4406-Capital Outlay on Forest and Wild Life	Capital
51.	2216-Housing	Revenue	1,60,00,000
	2236-Nutrition			
	2401-Crop Husbandry			
	2501-Special Programmes for Rural Development			
	2505-Rural Employment			
	2515-Other Rural Development Programmes			
	4216-Capital Outlay on Housing			
4515-Capital Outlay on Rural Development				
6515-Loans for other Rural Development Programmes				
52.	2852-Industries	Revenue	4,31,500
	4854-Capital Outlay on Cement and Non-metallic Mineral	Capital
	4885-Capital Outlay on Industries and Minerals			
	6885-Loans for other Industries and Minerals			

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
53.	2851-Village and Small Industries } Revenue
	2216-Housing } Revenue
	4851-Capital Outlay on Village and Small Industries } Capital
54.	6851-Loans for Village and Small Industries } Capital
	2851-Village and Small Industries } Revenue
	2216-Housing } Revenue
55.	4216-Capital Outlay on Housing } Capital
	4851- Capital Outlay on Village and Small Industries } Capital
	6851-Loans for Village and Small Industries } Capital
56.	2853-Non-Ferrous Mining and Metallurgical Industries } Revenue	1,30,08,000	1,30,08,000
	4216-Capital Outlay on Housing } Capital
57.	4853-Capital Outlay on Mining and Metallurgical Industries } Capital
	3054-Road and Bridges } Revenue
58.	5054-Capital Outlay on Road and Bridges } Capital	22,88,954	22,88,954
	3452-Tourism } Revenue
57.	4059-Capital Outlay on Public Works } Capital	2,00,000	2,00,000
	5452-Capital Outlay on Tourism } Capital
58.	3606-Aid Materials and Equipments } Revenue

SCHEDULE-contd.

(See Sections 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
59.	5465-Investment in General Financial and Trading Institutions	Capital
60.	7610-Loans to government Servants etc	Capital
61.	7615-Miscellaneous Loans	Capital
62.	7810-Inter-state settlement	Capital
63.	7999-Appropriation to Contingency Fund	Capital
	2048-Appropriation for reduction of avoidance of debt	Revenue
	2049-Interest payment	Revenue
	2051-Public Service Commission	Revenue
	6003-Internal Debt of the State Government	Capital
	6004-Loans and Advances from the Central Government	Capital
<hr/> Total	13,99,84,488	26,29,891 14,26,14,379

MEGHALAYA ORDINANCE No. 1 OF 1993

(Promulgated by the Governor on the 9th February, 1993)

(Published in the Extra-ordinary issue of the Gazette of Meghalaya,

Dated 10th December, 1993)

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)

ORDINANCE, 1993

An

Ordinance

To amend temporarily the Contingency Fund of Meghalaya

Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Articles 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the forty-fourth of the Republic of India the following Ordinance, namely:-

1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1993
(2) It shall come into force on the 10th day of February, 1993
2. To section 2 of the Contingency Fund of Meghalaya Act, 1972 the following provision shall be added, namely:-

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Ordinance, 1993 and ending on the 31st day of March, 1993 this section shall have effect subject to the modification that for the words ‘rupee six crores’ the words ‘rupees twenty crores’ shall be substituted”.

